

[To be Published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (I)]

**Government of India  
Ministry of Corporate Affairs**

**NOTIFICATION**

**New Delhi, dated 27.03.2014**

G.S.R -- In exercise of the powers conferred under sub-section (1) of section 88, sub-section (4) of section 88, sub-section (1) of section 89, sub-section (2) section 89, sub-section (6) of section 89, sub-section (1) of section 91, sub-section (2) of section 92, sub-section (3) of section 92, sub-section (2) of section 92, section 93, sub-section (1) of section 94, sub-section (4) of section 100, sub-section (2) of section 114, sections 102, 101, 105, 108, sub-section (5) of section 109, sections 112, 113, 110, sub-section (3) of section 186, section 115, sub-section (1) of section 117, sub-section (1) of section 118, sub-section (2) of section 119, section 120 and sub-section (1) of section 121, read with sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013) and in supersession of Companies (Central Government's) General Rules and Forms, 1956 or any other relevant rules prescribed under the Companies Act, 1956 (1 of 1956) on matters covered under these rules, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely: -

**1. Short title and commencement.-**

- (1) These rules may be called the Companies (Management and Administration) Rules, 2014.
- (2) They shall come into force on the date of their publication in the Official Gazette.

**2. Definitions.-** (1) In these rules, unless the context otherwise requires,

- (a) "Act" means the Companies Act, 2013 (18 of 2013);
- (b) "Annexure" means the Annexure to these Rules;
- (c) "Fees" means the fees as specified in the Companies (Registration offices and fees) Rules, 2014;
- (d) "Form" or an e-form means an form set forth in Annexure to these rules which shall be used for the matter to which it relates;
- (e) "Regional Director" means the person appointed by the Central Government in the Ministry of Corporate Affairs as a Regional Director;
- (f) "section" means section of the Act;

(2) Words and expressions used in these rules but not defined and defined in the Act or in Companies (Specification of definitions details) Rules, 2014 shall have the meanings respectively assigned to them in the Act and said rules.

**3. Register of members.-**

- (1) Every company limited by shares shall, from the date of its registration, maintain a register of its members in **Form No. MGT.1:**  
**Provided** that in the case of existing companies, registered under the Companies Act, 1956, particulars shall be compiled within six months from the date of commencement of these rules.

(2) In the case of a company not having share capital, the register of members shall contain the following particulars, in respect of each member, namely:-

- (a) name of the member; address (registered office address in case the member is a body corporate); e-mail address; Permanent Account Number or CIN; Unique Identification Number, if any; Father's/Mother's/Spouse's name; Occupation; Status; Nationality; in case member is a minor, name of the guardian and the date of birth of the member; name and address of nominee;
- (b) date of becoming member;
- (c) date of cessation;
- (d) amount of guarantee, if any;
- (e) any other interest if any; and
- (f) instructions, if any, given by the member with regard to sending of notices etc:

**Provided** that in the case of existing companies, registered under the Companies Act, 1956, particulars shall be compiled within six months from the date of commencement of these rules.

#### **4. Register of debenture holders or any other security holders.-**

Every company which issues or allots debentures or any other security shall maintain a separate register of debenture holders or security holders, as the case may be, for each type of debentures or other securities in **Form No.MGT.2.**

## **5. Maintenance of the Register of members etc. under section 88.-**

Every company shall maintain the registers under clauses (a), (b) and (c) of sub-section (1) of section 88 in the following manner namely:-

- (1) The entries in the registers maintained under section 88 shall be made within seven days after the Board of Directors or its duly constituted committee approves the allotment or transfer of shares, debentures or any other securities, as the case may be.
- (2) The registers shall be maintained at the registered office of the company unless a special resolution is passed in a general meeting authorising the keeping of the register at any other place within the city, town or village in which the registered office is situated or any other place in India in which more than one-tenth of the total members entered in the register of members reside.
- (3) Consequent upon any forfeiture, buy-back, reduction, subdivision, consolidation or cancellation of shares, issue of sweat equity shares, transmission of shares, shares issued under any scheme of arrangements, mergers, reconstitution or employees stock option scheme or any of such scheme provided under this Act or by issue of duplicate or new share certificates or new debenture or other security certificates, entry shall be made within seven days after approval by the Board or committee, in the register of members or in the respective registers, as the case may be.
- (4) If any change occurs in the status of a member or debenture holder or any other security holder whether due to death or insolvency or change of name or due to transfer to Investor Education Protection Fund or due to any other reason, entries

thereof explaining the change shall be made in the respective register.

- (5) If any rectification is made in the register maintained under section 88 by the company pursuant to any order passed by the competent authority under the Act, the necessary reference of such order shall be indicated in the respective register.
- (6) If any order is passed by any judicial or revenue authority or by Security and Exchange Board of India (SEBI) or Tribunal attaching the shares, debentures or other securities and giving directions for remittance of dividend or interest, the necessary reference of such order shall be indicated in the respective register.
- (7) In case of companies whose securities are listed on a stock exchange in or outside India, the particulars of any pledge, charge, lien or hypothecation created by the promoters in respect of any securities of the company held by the promoter including the names of pledgee/pawnee and any revocation therein shall be entered in the register within fifteen days from such an event.
- (8) If promoters of any listed company, which has formed a joint venture company with another company have pledged or hypothecated or created charge or lien in respect of any security of the listed company in connection with such joint venture company, the particulars of such pledge, hypothecation, charge and lien shall be entered in the register members of the listed company within fifteen days from such an event.

## **6. Index of names to be included in Register.-**

(1) Every register maintained under sub-section (1) of section 88 shall include an index of the names entered in the respective registers and the index shall, in respect of each folio, contain sufficient indication to enable the entries relating to that folio in the register to be readily found:

Provided that the maintenance of index is not necessary in case the number of members is less than fifty.

(2) The company shall make the necessary entries in the index simultaneously with the entry for allotment or transfer of any security in such Register.

#### **7. Foreign register of members, debenture holders, other security holders or beneficial owners residing outside India.-**

(1) A company which has share capital or which has issued debentures or any other security may, if so authorised by its articles, keep in any country outside India, a part of the register of members or as the case may be, of debenture holders or of any other security holders or of beneficial owners, resident in that country (hereafter in this rule referred to as the "foreign register").

(2) The company shall, within thirty days from the date of the opening of any foreign register, file with the Registrar notice of the situation of the office in Form No.**MGT.3** along with the fee where such register is kept; and in the event of any change in the situation of such office or of its discontinuance, shall, within thirty days from the date of such change or discontinuance, as the case may be, file notice in **Form No.MGT.3** with the Registrar of such change or discontinuance.

(3) A foreign register shall be deemed to be part of the company's register (hereafter in this rule referred to as the "principal register") of

members or of debenture holders or of any other security holders or beneficial owners, as the case may be.

- (4) The foreign register shall be maintained in the same format as the principal register.
- (5) A foreign register shall be open to inspection and may be closed, and extracts may be taken there from and copies thereof may be required, in the same manner, *mutatis mutandis*, as is applicable to the principal register, except that the advertisement before closing the register shall be inserted in at least two newspapers circulating in the place wherein the foreign register is kept.
- (6) If a foreign register is kept by a company in any country outside India, the decision of the appropriate competent authority in regard to the rectification of the register shall be binding.
- (7) Entries in the foreign register maintained under sub-section (4) of section 88 shall be made simultaneously after the Board of Directors or its duly constituted committee approves the allotment or transfer of shares, debentures or any other securities, as the case may be.
- (8) The company shall—
  - (a) transmit to its registered office in India a copy of every entry in any foreign register within fifteen days after the entry is made; and
  - (b) keep at such office a duplicate register of every foreign register duly entered up from time to time.
- (9) Every such duplicate register shall, for all the purposes of this Act, be deemed to be part of the principal register.
- (10) Subject to the provisions of section 88 and the rules made thereunder, with respect to duplicate registers, the shares or as the case may be, debentures or any other security, registered in any foreign register

shall be distinguished from the shares or as the case may be, debentures or any other security, registered in the principal register and in every other foreign register; and no transaction with respect to any shares or as the case may be, debentures or any other security, registered in a foreign register shall, during the continuance of that registration, be registered in any other register.

- (11) The company may discontinue the keeping of any foreign register; and thereupon all entries in that register shall be transferred to some other foreign register kept by the company outside India or to the principal register.

#### **8. Authentication.-**

(1) The entries in the registers maintained under section 88 and index included therein shall be authenticated by the company secretary of the company or by any other person authorised by the Board for the purpose, and the date of the board resolution authorising the same shall be mentioned.

(2) The entries in the foreign register shall be authenticated by the company secretary of the company or person authorised by the Board by appending his signature to each entry.

#### **9. Declaration in respect of beneficial interest in any shares.-**

(1) A person whose name is entered in the register of members of a company as the holder of shares in that company but who does not hold the beneficial interest in such shares (hereinafter referred to as



“the registered owner”), shall file with the company, a declaration to that effect in **Form No.MGT.4** in duplicate, within a period of thirty days from the date on which his name is entered in the register of members of such company:

**Provided** that where any change occurs in the beneficial interest in such shares, the registered owner shall, within a period of thirty days from the date of such change, make a declaration of such change to the company in **Form No.MGT.4** in duplicate.

(2) Every person holding and exempted from furnishing declaration or acquiring a beneficial interest in shares of a company not registered in his name (hereinafter referred to as “the beneficial owner”) shall file with the company, a declaration disclosing such interest in **Form No. MGT.5** in duplicate, within thirty days after acquiring such beneficial interest in the shares of the company:

**Provided** that where any change occurs in the beneficial interest in such shares, the beneficial owner shall, within a period of thirty days from the date of such change, make a declaration of such change to the company in **Form No.MGT.5** in duplicate.

(3) Where any declaration under section 89 is received by the company, the company shall make a note of such declaration in the register of members and shall file, within a period of thirty days from the date of receipt of declaration by it, a return in **Form**

**No.MGT.6** with the Registrar in respect of such declaration with fee.

**10. Closure of register of members or debenture holders or other security holders.-**

(1) A company closing the register of members or the register of debenture holders or the register of other security holders shall give at least seven days previous notice and in such manner, as may be specified by Securities and Exchange Board of India, if such company is a listed company or intends to get its securities listed, by advertisement at least once in a vernacular newspaper in the principal vernacular language of the district and having a wide circulation in the place where the registered office of the company is situated, and at least once in English language in an English newspaper circulating in that district and having wide circulation in the place where the registered office of the company is situated and publish the notice on the website as may be notified by the Central Government and on the website, if any, of the Company.

(2) The provisions contained in sub-rule (1) shall not be applicable to a private company provided that the notice has been served on all members of the private company not less than seven days prior to closure of the register of members or debenture holders or other security holders.

**11. Annual Return-.**

(1) Every company shall prepare its annual return in **Form No. MGT.7.**

(2) The annual return, filed by a listed company or a company having paid-up share capital of ten crore rupees or more or turnover of fifty crore rupees or more, shall be certified by a Company Secretary in practice and the certificate shall be in **Form No. MGT.8.**

## **12. Extract of annual return.-**

- (1) The extract of the annual return to be attached with the Board's Report shall be in **Form No. MGT.9.**
- (2) A copy of the annual return shall be filed with the Registrar with such fee as may be specified for the purpose.

## **13. Return of changes in shareholding position of promoters and top ten shareholders.-**

Every listed company shall file with the Registrar, a return in **Form No.MGT.10** along with the fee with respect to changes relating to either increase or decrease of two percent, or more in the shareholding position of promoters and top ten shareholders of the company in each case, either value or volume of the shares, within fifteen days of such change.

Explanation.- For the purpose of this sub-rule, the "change" means increase or decrease by two percent or more in the shareholding of each of the promoters and each of the top ten shareholders of the company.

## **14. Inspection of registers, returns etc.-**

- (1) The registers and indices maintained pursuant to section 88 and copies of returns prepared pursuant to section 92, shall be open for inspection during business hours, at such reasonable time on every working day as the board may decide, by any member, debenture holder, other security holder or beneficial owner without payment of fee and by any other person on

payment of such fee as may be specified in the articles of association of the company but not exceeding fifty rupees for each inspection.

Explanation.- For the purposes of this sub-rule, reasonable time of not less than two hours on every working day shall be considered by the company.

(2) Any such member, debenture holder, security holder or beneficial owner or any other person may require a copy of any such register or entries therein or return on payment of such fee as may be specified in the articles of association of the company but not exceeding ten rupees for each page. Such copy or entries or return shall be supplied within seven days of deposit of such fee.

#### **15. Preservation of register of members etc. and annual return.**

- (1) The register of members along with the index shall be preserved permanently and shall be kept in the custody of the company secretary of the company or any other person authorized by the Board for such purpose; and
  
- (2) The register of debenture holders or any other security holders along with the index shall be preserved for a period of eight years from the date of redemption of debentures or securities, as the case may be, and shall be kept in the custody of the company secretary of the company or any other person authorized by the Board for such purpose.
  
- (3) Copies of all annual returns prepared under section 92 and copies of all certificates and documents required to be annexed thereto shall be preserved for a period of eight years from the date of filing with the Registrar.

- (4) The foreign register of members shall be preserved permanently, unless it is discontinued and all the entries are transferred to any other foreign register or to the principal register. Foreign register of debenture holders or any other security holders shall be preserved for a period of eight years from the date of redemption of such debentures or securities.
- (5) The foreign register shall be kept in the custody of the company secretary or person authorised by the Board.
- (6) A copy of the proposed special resolution in advance to be filed with the registrar as required in accordance with first proviso of sub-section (1) of section 94, shall be filed with the Registrar, at least one day before the date of general meeting of the company in **Form No.MGT.14.**

#### **16. Copies of the registers and annual return.-**

Copies of the registers maintained under section 88 or entries therein and annual return filed under section 92 shall be furnished to any member, debenture-holder, other security holder or beneficial owner of the company or any other person on payment of such fee as may be specified in the Articles of Association of the company but not exceeding rupees ten for each page and such copy shall be supplied by the company within a period of seven days from the date of deposit of fee to the company.

## **17. Calling of Extraordinary general meeting by requisitionists.-**

(1) The members may requisition convening of an extraordinary general meeting in accordance with sub-section (4) of section 100, by providing such requisition in writing or through electronic mode at least clear twenty-one days prior to the proposed date of such extraordinary general meeting.

(2) The notice shall specify the place, date, day and hour of the meeting and shall contain the business to be transacted at the meeting.-

Explanation.- For the purposes of this sub-rule, it is here by clarified that requisitionists should convene meeting at Registered office or in the same city or town where Registered office is situated and such meeting should be convened on working day.

(2) If the resolution is to be proposed as a special resolution, the notice shall be given as required by sub-section (2) of section 114.

(4) The notice shall be signed by all the requisitionists or by a requisitionists duly authorised in writing by all other requisitionists on their behalf or by sending an electronic request attaching therewith a scanned copy of such duly signed requisition.

(5) No explanatory statement as required under section 102 need be annexed to the notice of an extraordinary general meeting convened by the requisitionists and the requisitionists may disclose the reasons for the resolution(s) which they propose to move at the meeting.

(6) The notice of the meeting shall be given to those members whose names appear in the Register of members of the company within

three days on which the requisitionists deposit with the Company a valid requisition for calling an extraordinary general meeting.

(7) Where the meeting is not convened, the requisitionists shall have a right to receive list of members together with their registered address and number of shares held and the company concerned is bound to give a list of members together with their registered address made as on twenty first day from the date of receipt of valid requisition together with such changes, if any, before the expiry of the forty-five days from the date of receipt of a valid requisition.

(8) The notice of the meeting shall be given by speed post or registered post or through electronic mode . Any accidental omission to give notice to, or the non-receipt of such notice by, any member shall not invalidate the proceedings of the meeting.

### **18. Notice of the meeting.-**

(1) A company may give notice through electronic mode.

**Explanation:** For the purpose of this rule, the expression “electronic mode” shall mean any communication sent by a company through its authorized and secured computer programme which is capable of producing confirmation and keeping record of such communication addressed to the person entitled to receive such communication at the last electronic mail address provided by the member.

(2) A notice may be sent through e-mail as a text or as an attachment to e-mail or as a notification providing electronic link or Uniform Resource Locator for accessing such notice.

- (3) (i) The e-mail shall be addressed to the person entitled to receive such e-mail as per the records of the company or as provided by the depository:

**Provided** that the company shall provide an advance opportunity atleast once in a financial year, to the member to register his e-mail address and changes therein and such request may be made by only those members who have not got their email id recorded or to update a fresh email id and not from the members whose e-mail ids are already registered.

- (ii) The subject line in e-mail shall state the name of the company, notice of the type of meeting, place and the date on which the meeting is scheduled.

- (iii) If notice is sent in the form of a non-editable attachment to e-mail, such attachment shall be in the Portable Document Format or in a non-editable format together with a 'link or instructions' for recipient for downloading relevant version of the software.

- (iv) When notice or notifications of availability of notice are sent by e-mail, the company should ensure that it uses a system which produces confirmation of the total number of recipients e-mailed and a record of each recipient to whom the notice has been sent and copy of such record and any notices of any failed transmissions and subsequent re-sending shall be retained by or on behalf of the company as "proof of sending".

- (v) The company's obligation shall be satisfied when it transmits the e-mail and the company shall not be held responsible for a failure in transmission beyond its control:



(vi) If a member entitled to receive notice fails to provide or update relevant e-mail address to the company, or to the depository participant as the case may be, the company shall not be in default for not delivering notice via e-mail.

(vii) The company may send e-mail through in-house facility or its registrar and transfer agent or authorise any third party agency providing bulk e-mail facility.

(viii) The notice made available on the electronic link or Uniform Resource Locator has to be readable, and the recipient should be able to obtain and retain copies and the company shall give the complete Uniform Resource Locator or address of the website and full details of how to access the document or information.

(ix) The notice of the general meeting of the company shall be simultaneously placed on the website of the company if any and on the website as may be notified by the Central Government.

Explanation.- For the purpose of this rule, it is hereby declared that the extra ordinary general meeting shall be held at a place within India.

### **19. Proxies.-**

(1) A member of a company registered under section 8 shall not be entitled to appoint any other person as his proxy unless such other person is also a member of such company.

(2) A person can act as proxy on behalf of members not exceeding fifty and holding in the aggregate not more than ten percent of the total share capital of the company carrying voting rights:

Provided that a member holding more than ten percent, of the total share capital of the Company carrying voting rights may appoint a single person as proxy and such person shall not act as proxy for any other person or shareholder.

(3) The appointment of proxy shall be in the **Form No. MGT.11**.

## **20. Voting through electronic means.-**

(1) Every listed company or a company having not less than one thousand shareholders, shall provide to its members facility to exercise their right to vote at general meetings by electronic means.

(2) A member may exercise his right to vote at any general meeting by electronic means and company may pass any resolution by electronic voting system in accordance with the provisions of this rule.

**Explanation.-** For the purposes of this rule.- (i) the expressions "voting by electronic means" or "electronic voting system" means a 'secured system' based process of display of electronic ballots, recording of votes of the members and the number of votes polled in favour or against, such that the entire voting exercised by way of electronic means gets registered and counted in an electronic registry in a centralized server with adequate 'cyber security';

(ii) the expression "secured system" means computer hardware, software, and procedure that –

- (a) are reasonably secure from unauthorized access and misuse;
- (b) provide a reasonable level of reliability and correct operation;
- (c) are reasonably suited to performing the intended functions; and
- (d) adhere to generally accepted security procedures.

(iii). the expression "Cyber security" means protecting information, equipment, devices, computer, computer resource, communication device and information stored therein from unauthorised access, use, disclosures, disruption, modification or destruction.

(3) A company which opts to provide the facility to its members to exercise their votes at any general meeting by electronic voting system shall follow the following procedure, namely;

(i) the notices of the meeting shall be sent to all the members, auditors of the company, or directors either -

- (a) by registered post or speed post ; or
- (b) through electronic means like registered e-mail id;
- (c) through courier service;

(ii) the notice shall also be placed on the website of the company, if any and of the agency forthwith after it is sent to the members;

(iii) the notice of the meeting shall clearly mention that the business may be transacted through electronic voting system and the company is providing facility for voting by electronic means;

(iv) the notice shall clearly indicate the process and manner for voting by electronic means and the time schedule including the time period during which the votes may be cast and shall also provide the login ID and create a facility for generating password and for keeping security and casting of vote in a secure manner;

(v) the company shall cause an advertisement to be published, not less than five days before the date of beginning of the voting period, at least once in a vernacular newspaper in the principal vernacular language of the district in which the registered office of the company is situated, and having a wide circulation in that district, and at least once in English language in an English newspaper having a wide circulation in that district, about having sent the notice of the meeting and specifying therein, *inter alia*, the following matters, namely:-

- (a) statement that the business may be transacted by electronic voting;
- (b) the date of completion of sending of notices;
- (c) the date and time of commencement of voting through electronic means;
- (d) the date and time of end of voting through electronic means;
- (e) the statement that voting shall not be allowed beyond the said date and time;

- (f) website address of the company and agency, if any, where notice of the meeting is displayed; and
- (g) contact details of the person responsible to address the grievances connected with the electronic voting;

(vi) the e-voting shall remain open for not less than one day and not more than three days:

Provided that in all such cases, such voting period shall be completed three days prior to the date of the general meeting;

(vii) during the e-voting period, shareholders of the company, holding shares either in physical form or in dematerialized form, as on the record date, may cast their vote electronically:

**Provided** that once the vote on a resolution is cast by the shareholder, he shall not be allowed to change it subsequently.

(viii) at the end of the voting period, the portal where votes are cast shall forthwith be blocked.

(ix) the Board of directors shall appoint one scrutinizer, who may be chartered Accountant in practice, Cost Accountant in practice, or Company Secretary in practice or an advocate, but not in employment of the company and is a person of repute who, in the opinion of the Board can scrutinize the e-voting process in a fair and transparent manner:

**Provided** that the scrutinizer so appointed may take assistance of a person who is not in employment of the company and who is well-versed with the e-voting system;

(x) the scrutinizer shall be willing to be appointed and be available for the purpose of ascertaining the requisite majority;

(xi) the scrutinizer shall, within a period of not exceeding three working days from the date of conclusion of e-voting period, unblock the votes in the presence of at least two witnesses not in the employment of the company and make a scrutinizer's report of the votes cast in favour or against, if any, forthwith to the Chairman;

(xii) the scrutinizer shall maintain a register either manually or electronically to record the assent or dissent, received, mentioning the particulars of name, address, folio number or client ID of the shareholders, number of shares held by them, nominal value of such shares and whether the shares have differential voting rights;

(xiii) the register and all other papers relating to electronic voting shall remain in the safe custody of the scrutinizer until the chairman considers, approves and signs the minutes and thereafter, the scrutinizer shall return the register and other related papers to the company.

(xiv) the results declared along with the scrutinizer's report shall be placed on the website of the company and on the website of the agency within two days of passing of the resolution at the relevant general meeting of members;

(xv) subject to receipt of sufficient votes, the resolution shall be deemed to be passed on the date of the relevant general meeting of members.

**21. Manner in which the Chairman of meeting shall get the poll process scrutinised and report thereon.-**

- (1) The Chairman of a meeting shall ensure that-
- (a) The Scrutinizers are provided with the Register of Members, specimen signatures of the members, Attendance Register and Register of Proxies.
  - (b) The Scrutinizers are provided with all the documents received by the Company pursuant to sections 105, 112 and section 113.
  - (c) The Scrutinizers shall arrange for Polling papers and distribute them to the members and proxies present at the meeting; in case of joint shareholders, the polling paper shall be given to the first named holder or in his absence to the joint holder attending the meeting as appearing in the chronological order in the folio and the Polling paper shall be in **Form No. MGT.12**.
  - (d) The Scrutinizers shall keep a record of the polling papers received in response to poll, by initialing it.
  - (e) The Scrutinizers shall lock and seal an empty polling box in the presence of the members and proxies.
  - (f) The Scrutinizers shall open the Polling box in the presence of two persons as witnesses after the voting process is over.
  - (g) In case of ambiguity about the validity of a proxy, the Scrutinizers shall decide the validity in consultation with the Chairman.
  - (h) The Scrutinizers shall ensure that if a member who has appointed a proxy has voted in person, the proxy's vote shall be disregarded.

- (i) The Scrutinizers shall count the votes cast on poll and prepare a report thereon addressed to the Chairman.
  - (j) Where voting is conducted by electronic means under the provisions of section 108 and rules made thereunder, the company shall provide all the necessary support, technical and otherwise, to the Scrutinizers in orderly conduct of the voting and counting the result thereof.
  - (k) The Scrutinizers' report shall state total votes cast, valid votes, votes in favour and against the resolution including the details of invalid polling papers and votes comprised therein.
  - (l) The Scrutinizers shall submit the Report to the Chairman who shall counter-sign the same.
  - (m) The Chairman shall declare the result of Voting on poll. The result may either be announced by him or a person authorized by him in writing.
- (2) The scrutinizers appointed for the poll, shall submit a report to the Chairman of the meeting in **Form No. MGT.13** and the report shall be signed by the scrutinizer and, in case there is more than one scrutinizer by all the scrutinizer, and the same shall be submitted by them to the Chairman of the meeting within seven days from the date the poll is taken.

## **22. Procedure to be followed for conducting business through postal ballot.-**

(1) Where a company is required or decides to pass any resolution by way of postal ballot, it shall send a notice to all the shareholders, along with a draft resolution explaining the reasons therefor and requesting them to send



their assent or dissent in writing on a postal ballot because postal ballot means voting by post or through electronic means within a period of thirty days from the date of dispatch of the notice.

(2) The notice shall be sent either (a) by Registered Post or speed post, or (b) through electronic means like registered e-mail id or (c) through courier service for facilitating the communication of the assent or dissent of the shareholder to the resolution within the said period of thirty days.

(3) An advertisement shall be published at least once in a vernacular newspaper in the principal vernacular language of the district in which the registered office of the company is situated, and having a wide circulation in that district, and at least once in English language in an English newspaper having a wide circulation in that district, about having dispatched the ballot papers and specifying therein, *inter alia*, the following matters, namely:-

- (a) a statement to the effect that the business is to be transacted by postal ballot which includes voting by electronic means;
- (b) the date of completion of dispatch of notices;
- (c) the date of commencement of voting;
- (d) the date of end of voting;
- (e) the statement that any postal ballot received from the member beyond the said date will not be valid and voting whether by post or by electronic means shall not be allowed beyond the said date;

- (f) a statement to the effect that members, who have not received postal ballot forms may apply to the company and obtain a duplicate thereof; and
  - (g) contact details of the person responsible to address the grievances connected with the voting by postal ballot including voting by electronic means.
- (4) The notice of the postal ballot shall also be placed on the website of the company forthwith after the notice is sent to the members and such notice shall remain on such website till the last date for receipt of the postal ballots from the members.
- (5) The Board of directors shall appoint one scrutinizer, who is not in employment of the company and who, in the opinion of the Board can conduct the postal ballot voting process in a fair and transparent manner.
- (6) The scrutinizer shall be willing to be appointed and be available for the purpose of ascertaining the requisite majority.
- (7) If a resolution is assented to by the requisite majority of the shareholders by means of postal ballot including voting by electronic means, it shall be deemed to have been duly passed at a general meeting convened in that behalf.
- (8) Postal ballot received back from the shareholders shall be kept in the safe custody of the scrutinizer and after the receipt of assent or dissent of the shareholder in writing on a postal ballot, no person shall deface or destroy the ballot paper or declare the identity of the shareholder.

- (9) The scrutinizer shall submit his report as soon as possible after the last date of receipt of postal ballots but not later than seven days thereof;
- (10) The scrutinizer shall maintain a register either manually or electronically to record their assent or dissent received, mentioning the particulars of name, address, folio number or client ID of the shareholder, number of shares held by them, nominal value of such shares, whether the shares have differential voting rights, if any, details of postal ballots which are received in defaced or mutilated form and postal ballot forms which are invalid.
- (11) The postal ballot and all other papers relating to postal ballot including voting by electronic means, shall be under the safe custody of the scrutinizer till the chairman considers, approves and signs the minutes and thereafter, the scrutinizer shall return the ballot papers and other related papers or register to the company who shall preserve such ballot papers and other related papers or register safely.
- (12) The assent or dissent received after thirty days from the date of issue of notice shall be treated as if reply from the member has not been received.
- (13) The results shall be declared by placing it, along with the scrutinizer's report, on the website of the company.
- (14) The resolution shall be deemed to be passed on the date of at a meeting convened in that behalf.
- (15) The provisions of rule 20 regarding voting by electronic means shall apply, as far as applicable, *mutatis mutandis* to this rule in respect of the voting by electronic means.

- (16) pursuant to clause (a) of sub-section (1) of section 110, the following items of business shall be transacted only by means of voting through a postal ballot-
- (a) alteration of the objects clause of the memorandum and in the case of the company in existence immediately before the commencement of the Act, alteration of the main objects of the memorandum;
  - (b) alteration of articles of association in relation to insertion or removal of provisions which, under sub-section (68) of section 2, are required to be included in the articles of a company in order to constitute it a private company;
  - (c) change in place of registered office outside the local limits of any city, town or village as specified in sub-section (5) of section 12;
  - (d) change in objects for which a company has raised money from public through prospectus and still has any unutilized amount out of the money so raised under sub-section (8) of section 13;
  - (e) issue of shares with differential rights as to voting or dividend or otherwise under sub-clause (ii) of clause (a) of section 43;
  - (f) variation in the rights attached to a class of shares or debentures or other securities as specified under section 48;
  - (g) buy-back of shares by a company under sub-section (1) of section 68;

- (h) election of a director under section 151 of the Act;
- (i) sale of the whole or substantially the whole of an undertaking of a company as specified under sub-clause (a) of sub-section (1) of section 180;
- (j) giving loans or extending guarantee or providing security in excess of the limit specified under sub-section (3) of section 186:

Provided that One Person Company and other companies having members upto two hundred are not required to transact any business through postal ballot.

**23. Special Notice.-**

(1) A special notice required to be given to the company shall be signed, either individually or collectively by such number of members holding not less than one percent of total voting power or holding shares on which an aggregate sum of not less than five lakh rupees has been paid up on the date of the notice.

(2) The notice referred to in sub-rule (1) shall be sent by members to the company not earlier than three months but at least fourteen days before the date of the meeting at which the resolution is to be moved, exclusive of the day on which the notice is given and the day of the meeting.

(3) The company shall immediately after receipt of the notice, give its members notice of the resolution at least seven days before the meeting , exclusive of the day of dispatch of notice and day of the meeting , in the same manner as it gives notice of any general meetings.

- (3) Where it is not practicable to give the notice in the same manner as it gives notice of any general meetings, the notice shall be published in English language in English newspaper and in vernacular language in a vernacular newspaper, both having wide circulation in the State where the registered office of the Company is situated and such notice shall also be posted on the website, if any, of the Company.
- (4) The notice shall be published at least seven days before the meeting, exclusive of the day of publication of the notice and day of the meeting.

#### **24. Resolutions and agreements to be filed.-**

A copy of every resolution or any agreement required to be filed, together with the explanatory statement under section 102, if any, shall be filed with the Registrar in **Form No. MGT.14** along with the fee.

#### **25. Minutes of proceedings of general meeting, meeting of Board of Directors and other meetings and resolutions passed by postal ballot.-**

- (1) (a) A distinct minute book shall be maintained for each type of meeting namely:-
  - (i) general meetings of the members;
  - (ii) meetings of the creditors
  - (iii) meetings of the Board; and
  - (iv) meetings of each of the committees of the Board.

*Explanation.- For the purposes of this sub-rule, resolutions passed by postal ballot shall be recorded in the minute book of general meetings as if it has been deemed to be passed in the general meeting.*

(b) (i) The minutes of proceedings of each meeting shall be entered in the books maintained for that purpose along with the date of such entry within thirty days of the conclusion of the meeting.

(ii) In case of every resolution passed by postal ballot, a brief report on the postal ballot conducted including the resolution proposed, the result of the voting thereon and the summary of the scrutinizer's report shall be entered in the minutes book of general meetings along with the date of such entry within thirty days from the date of passing of resolution.

(d) Each page of every such book shall be initialed or signed and the last page of the record of proceedings of each meeting or each report in such books shall be dated and signed –

(i) in the case of minutes of proceedings of a meeting of the Board or of a committee thereof, by the chairman of the said meeting or the chairman of the next succeeding meeting;

(ii) in the case of minutes of proceedings of a general meeting, by the chairman of the same meeting within the aforesaid period of thirty days or in the event of the death or inability of that chairman within that period, by a director duly authorised by the Board for the purpose;

(iii) In case of every resolution passed by postal ballot, by the chairman of the Board within the aforesaid period of thirty days or in the event of there being no chairman of the Board or the death or inability of that chairman within that period, by a director duly authorized by the Board for the purpose.

(e) The minute books of general meetings, shall be kept at the registered office of the company and shall be preserved permanently and kept in the custody of the company secretary or any director duly authorised by the board or at such other place as may be approved by the Board.

(f) The minutes books of the Board and committee meetings shall be preserved permanently and kept in the custody of the company secretary of the company or any director duly authorized by the Board for the purpose and shall be kept in the registered office or such place as Board may decide.

#### **26. Copy of minute book of general meeting.-**

Any member shall be entitled to be furnished, within seven working days after he has made a request in that behalf to the company, with a copy of any minutes of any general meeting, on payment of such sum as may be specified in the articles of association of the company, but not exceeding a sum of ten rupees for each page or part of any page:

Provided that a member who has made a request for provision of soft copy in respect of minutes of any previous general meetings held during a period immediately preceding three financial years shall be entitled to be furnished, with the same free of cost.

#### **27. Maintenance and inspection of document in electronic form.-**

(1) Every listed company or a company having not less than one thousand shareholders, debenture holders and other security holders, shall maintain its records, as required to be maintained under the Act or rules made there under, in electronic form.



Explanation.- For the purposes of this sub-rule, it is hereby clarified that in case of existing companies, data shall be converted from physical mode to electronic mode within six months from the date of notification of provisions of section 120 of the Act.

- (2) The records in electronic form shall be maintained in such manner as the Board of directors of the company may think fit,

Provided that -

- (a) the records are maintained in the same formats and in accordance with all other requirements as provided in the Act or the rules made there under;
- (b) the information as required under the provisions of the Act or the rules made there under should be adequately recorded for future reference;
- (c) the records must be capable of being readable, retrievable and reproducible in printed form;
- (d) the records are capable of being dated and signed digitally wherever it is required under the provisions of the Act or the rules made there under;
- (e) the records, once dated and signed digitally, shall not be capable of being edited or altered;
- (f) the records shall be capable of being updated, according to the provisions of the Act or the rules made there under, and the date of updating shall be capable of being recorded on every updating.

Explanation: - For the purpose of this rule, the term "records" means any register, index, agreement, memorandum, minutes or any other document required by the Act or the rules made there under to be kept by a company.

**28. Security of records maintained in electronic form.-** (1) The Managing Director, Company Secretary or any other director or officer of the company as the Board may decide shall be responsible for the maintenance and security of electronic records.

(2) The person who is responsible for the maintenance and security of electronic records shall-

- (a) provide adequate protection against unauthorized access, alteration or tampering of records;
- (b) ensure against loss of the records as a result of damage to, or failure of the media on which the records are maintained;
- (c) ensure that the signatory of electronic records does not repudiate the signed record as not genuine;
- (d) ensure that computer systems, software and hardware are adequately secured and validated to ensure their accuracy, reliability and consistent intended performance;
- (e) ensure that the computer systems can discern invalid and altered records;
- (f) ensure that records are accurate, accessible, and capable of being reproduced for reference later;
- (g) ensure that the records are at all times capable of being retrieved to a readable and printable form;
- (h) ensure that records are kept in a non-rewriteable and non-erasable format like pdf. version or some other version which cannot be altered or tampered;

- (i) ensure that at least one backup, taken at a periodicity of not exceeding one day, are kept of the updated records kept in electronic form, every backup is authenticated and dated and such backups shall be securely kept at such places as may be decided by the Board;
- (j) limit the access to the records to the managing director, company secretary or any other director or officer or persons performing work of the company as may be authorized by the Board in this behalf;
- (k) ensure that any reproduction of non-electronic original records in electronic form is complete, authentic, true and legible when retrieved;
- (l) arrange and index the records in a way that permits easy location, access and retrieval of any particular record; and
- (m) take necessary steps to ensure security, integrity and confidentiality of records.

**29. Inspection and copies of records maintained in electronic form.-**

Where a company maintains its records in electronic form, any duty imposed by the Act or rules made there under to make those records available for inspection or to provide copies of the whole or a part of those records, shall be construed as a duty to make the records available for inspection in electronic form or to provide copies of those records containing a clear reproduction of the whole or part thereof, as the case may be on payment of not exceeding ten rupees per page.

### **30. Penalty**

If any default is made in compliance with any of the provisions of this rule, the company and every officers or such other person who is in default shall be punishable with fine which may extend to five thousand rupees and where the contravention is a continuing one, with a further fine which may extend to five hundred rupees for every day after the first during which such contravention continues.

### **31. Report on Annual General Meeting.-**

(1) The report in pursuance of the provisions of sub-section (1) of section 121 shall be prepared in the following manner, namely:-

- (a) the report under this section shall be prepared in addition to the minutes of the general meeting;
- (b) the report shall be signed and dated by the Chairman of the meeting or in case of his inability to sign, by any two directors of the company, one of whom shall be the Managing director, if there is one and company secretary of the company;
- (c) the report shall contain the details in respect of the following, namely:-
  - (i) the day, date, hour and venue of the annual general meeting;
  - (ii) confirmation with respect to appointment of Chairman of the meeting;
  - (iii) number of members attending the meeting;
  - (iv) confirmation of quorum;
  - (v) confirmation with respect to compliance of the Act and the Rules, secretarial standards made there under with respect to calling, convening and conducting the meeting;

- (vi) business transacted at the meeting and result thereof;
  - (vii) particulars with respect to any adjournment, postponement of meeting, change in venue; and
  - (viii) any other points relevant for inclusion in the report.
- (d) the Report shall contain fair and correct summary of the proceedings of the meeting.
- (2) The copy of the report prepared in pursuance of sub-section (1) of section 121 and sub-rule (1), shall be filed with the Registrar in Form No. MGT.15 within thirty days of the conclusion of the annual general meeting along with the fee.

File No. 01/34/2013 CL-V

(Renuka Kumar),  
Joint Secretary to the Govt of India.

**Annexure**

**Form No. MGT-1**  
**Register of members**

[Pursuant to section 88 (1)(a) of the Companies Act, 2013 and rule 3(1) of the Companies  
(Management and Administration) Rules, 2014]

Name of the company:

Registered office address:

**TO BE MAINTAINED SEPARATELY FOR EACH CLASS OF SHARES )**

Class of shares:

Nominal value per share (in Rs.):

Total shares held:

**FOLIO NO.**

**Personal details**

Name of the member:

Name of joint holders, if any:

Address/ Registered address (in case of body corporate):

E-mail Id:

CIN/ Registration No.:

Unique Identification No:

Father's/ Mother's/ Spouse's name:

Status:

Occupation:

PAN No.

Nationality:

In case member is a minor,

Name of Guardian:

Date of birth of minor:

**Details of membership**

Date of becoming member:

Date of declaration under section 89, if applicable:

Name and address of beneficial owner:

Date of receipt of nomination, if applicable:

Name and address of nominee:

No. of shares kept in abeyance, if applicable:

Record of lien on shares, if applicable:

Date of cessation of membership:

### Instructions

Particulars of dividend mandates, power of attorney and other instructions, if any:

Instruction for sending notices etc., if any:

### Details of share holding

| Allotment No./ Transfer No.                       | Date of allotment/ transfer | No. of shares allotted/ transferred | Distinctive numbers (both inclusive) |                          | Folio of transferor, if applicable | Name of the transferor, if applicable   |
|---|-----------------------------|-------------------------------------|--------------------------------------|--------------------------|------------------------------------|---|
|   |                             |                                     | From                                 | To                       |                                    |   |
| (1)   | (2)                         | (3)                                 | (4)                                  |                          | (5)                                | (6)   |
| Date of issue or endorsement of share certificate | Certificate No.             | Lock in period, if any              | Amount (Rs)                          |                          |                                    | If shares are issued for consideration other than cash, brief particulars thereof |
|   |                             |                                     | Payable                              | Paid / Deemed to be paid | Due                                |   |
|   |                             |                                     |                                      |                          |                                    |   |

|   |   |                                      |      |                     |                    |   |
|---|---|--------------------------------------|------|---------------------|--------------------|---|
|   |   |                                      |      |                     |                    |   |
| (7)   | (8)   | (9)                                  | (10) |                     | (11)               |   |
| Date of transfer/<br>transmission/<br>forfeiture /<br>redemption<br>etc | No. of shares transferred/<br>transmitted/<br>forfeited<br>/redeemed<br>etc | Distinctive numbers (both inclusive) |      | Folio of transferee | Name of transferee | Balance shares (after transfer / transmission/ forfeiture / redemption etc) |
|   |   | From                                 | To   |                     |                    |   |
| (12)  | (13)  | (14)                                 |      | (15)                | (16)               | (17)  |
| Remarks   | Authentication / signature  |                                      |      |                     |                    |   |
| (18)  | (19)  |                                      |      |                     |                    |   |



**Form No. MGT-2**

**Register of debenture holders/ other securities holders**

*[Pursuant to section 88(1)(b) and ( c) of the Companies Act, 2013 and rule 4 of the Companies (Management and Administration) Rules, 2014]*

Name of the company:

Registered office address:

**(TO BE MAINTAINED SEPARATELY FOR EACH CLASS OF DEBENTURES / OTHER SECURITIES IN RESPECT OF EACH HOLDER)**

Class of debentures / other securities:

Nominal value per unit (in Rs.):

Total no. of debentures / other securities held:

**FOLIO NO.**

**Personal details**

Name of the debenture holder/other security holder:

Name of joint holders, if any:

Address/ Registered address (in case of body corporate):

E-mail Id:

PAN/ CIN/ Registration No.:

Unique Identification No:

Father's/ Mother's/ Spouse's name:

Occupation, if any:

Nationality:

In case debenture holder/other security holder is a minor:

Name of Guardian:

Date of birth of minor:

**Details of holding**

Date of becoming debenture holder/ other security holder:

Date of receipt of nomination:

Name and address of nominee:

No. of debentures / securities kept in abeyance, if any:

Record of lien on debentures / securities , if any :

Date of cessation as debenture holder/ other security holder:

### Details of Security

Whether repayment of the debentures / other securities is secured: Yes / No

If secured, date of registration of charge with the ROC:

Charge Identification Number allotted for the charge

Brief particulars of the assets to secure such debentures / other securities:

### Instructions

Particulars of interest mandates, power of attorney and other instructions, if any:

Instruction for sending notices of class meetings, etc., if any:

### Details of debentures / other securities

| Allotment No./<br>transfer No.                   | Date of<br>allotment/<br>transfer | No. of<br>debentures<br>/ other<br>securities<br>allotted/<br>transferred | Distinctive<br>numbers<br>(both<br>inclusive) |    | Folio of<br>transferor,<br>if<br>applicable | Name of the<br>transferor, if<br>applicable  |
|--|-----------------------------------|---|---|----|---|--|
|  |                                   |   | From  | To |   |  |
| (1)  | (2)                               | (3)   | (4)   |    | (5)   | (6)  |
| Date of issue /<br>endorsement of<br>certificate | Certificate No.                   | Amount ( Rs.)   |   |    | Due   | If debentures<br>/ other<br>securities<br>issued for<br>consideration<br>other than<br>cash, brief<br>particulars<br>thereof |
|  |                                   | Payable   | Paid /<br>deemed to<br>be paid                |    |   |  |

| (7)   | (8)  | (9)   |                        | (10)                      |
|---|--|---|------------------------|---------------------------|
| Date of transfer/<br>transmission/<br>redemption<br>forfeiture of<br>securities | No. of units<br>transferred/<br>transmitted/<br>forfeited<br>/redeemed | Distinctive<br>numbers<br>(both inclusive)<br><br>From To | Folio of<br>transferee | Name of the<br>transferee |
| (11)  | (12)   | (13)  | (14)                   | (15)                      |
| Balance units<br>left (after<br>transfer,<br>transmission,<br>redemption etc)   | Other remarks  | Authentication  |                        |                           |
| (16)  | (17)   | (18)  |                        |                           |

**Form No. MGT-3**

**Notice of situation or change of situation or discontinuation of situation, of place where foreign register shall be kept**

*[Pursuant to section 88(4) of the Companies Act, 2013 and rule 7(2) of the Companies (Management and Administration) Rules, 2014]*

1. (a) CIN:

(b) GLN:

2. (a) Name of the company:

(b) Registered office address:

(c) E-mail id:

3. This notice is in respect of:

- Situation of office where foreign register is kept
- Change of situation of office where foreign register is kept
- Discontinuance of maintenance of foreign register

4. Foreign register relates to

- Register of members
- Register of debenture holders
- Register of other security holders
- Beneficial owners

**Part A: Notice of situation of office where foreign register is kept**

5. Notice is hereby given that the foreign register shall be kept at:

|         |         |
|---------|---------|
| Address | Line I  |
|         | Line II |
| City    |         |

|                  |         |
|------------------|---------|
| District         |         |
| State            |         |
| ISO Country Code | Country |
| Pin Code         |         |
| E-mail ID        |         |

**Part B: Notice of change of situation where foreign register is kept**

- 6. Existing situation of the office where the foreign register is kept:
- 7. Purpose for changing such office:
- 8. Notice is hereby given that the foreign register shall be kept with effect from..... at:

|           |         |
|-----------|---------|
| Address   | Line I  |
|           | Line II |
| City      |         |
| District  |         |
| State     |         |
| Country   |         |
| Pin Code  |         |
| E-mail ID |         |

**Part C: Notice of discontinuance of maintenance of foreign register**

- 9. Existing situation of the office where the foreign register is kept:
- 10. Reason for such discontinuance:

11. Notice is hereby given that the foreign register is discontinued to be maintained at the existing situation with effect from..... and all the entries in the said register is transferred to

- Another foreign register maintained at.....
- The principal register

Date:

Place:

Signature



- (x) Permanent Residential Address
- |                  |          |
|------------------|----------|
| ISO Country Code | Country  |
| Phone            | Mobile   |
| Fax              | Email ID |
- (xi) Whether present residential address is same as the permanent residential address :
- Yes                      No
- If no, present residential address
- |                  |          |
|------------------|----------|
| ISO Country Code | Country  |
| Phone            | Mobile   |
| Fax              | Email ID |

**2. Particulars of the shares in respect of which declaration is being made by the registered owner:**

- i) Class of shares:
- ii) Number of shares:
- iii) Distinctive numbers:    From..... To.....
- iv) Certificate No.:
- v) Folio No.
- vi) Nominal value of shares:
- vii) Paid up value of shares:

**3. Declaration:**

In pursuance of sub-section (1) of section 89 of the Companies Act, 2013, I .....hereby declare that the person (s) name below hold(s) the beneficial interest in the above mentioned shares registered in my name in the register of members of the company:

| Sl. No. | Name of the | Address and | Date of birth/ | Father's/ |
|---------|-------------|-------------|----------------|-----------|
|---------|-------------|-------------|----------------|-----------|



|            |                     |                                    |  |                                 |
|------------|---------------------|------------------------------------|--|---------------------------------|
|            | beneficial owner(s) | E-mail id                          | Age  | Spouse's name                   |
| (1)        | (2)                 | (3)                                | (4)  | (5)                             |
| Occupation | Nationality         | PAN/ UIN/ CIN (in case of company) | Passport No. (in case of foreign national) | Distinctive No., if applicable. |
| (6)        | (7)                 | (8)                                | (9)  |                                 |

**4. Details of the beneficial interest:**

- i) Nature of the beneficial interest:
- ii) Date of creation of the beneficial interest:
- iii) Reasons for not registering shares in the name of the beneficial owner(s):
- iv) Particulars of the instrument/ document, if any, showing the creation of such beneficial interest:

**5. Particulars of change in beneficial interest:**

- i) Date of change:
- ii) Nature of the change in the beneficial interest:
- iii) Brief particulars of such change:
- iv) Reason for such change:
- v) Particulars of the instrument/ document, if any, showing the change in such beneficial interest:

Date:

Place:

Signature of the registered owner

Enclosures:

- (a) Proof of identity of the registered owner and beneficial owner
- (b) Instrument/ document under which the beneficial interest is created/ transferred/ changed.

**Form No. MGT-5**

**Declaration by the beneficial owner who holds or acquires beneficial interest in shares but whose name is not entered in the register of members**

*[Pursuant to sub-section (2) and (3) of section 89 of the Companies Act, 2013 and rule 9(2) of the Companies (Management and Administration) Rules, 2014]*

To-

Name of the company

Registered office address:

**1. Particulars of the shares in which beneficial interest is held by the person making declaration:**

- i) Class of shares:
- ii) Number of shares:
- iii) Distinctive numbers: From..... To.....
- iv) Certificate No.:
- v) Folio No.
- vi) Nominal value of shares:
- vii) Paid up value of shares:

**2. Particulars of the beneficial owner**

| Sl. No. | Name of the beneficial | Address and E-mail | Date of birth/ Age | Father's/ Mother's |
|---------|------------------------|--------------------|--------------------|--------------------|
|         |                        |                    |                    |                    |

|            |             |   |  |               |
|------------|-------------|---|--|---------------|
|            | owner(s)    | id  |  | Spouse's name |
| (1)        | (2)         | (3)   | (4)  | (5)           |
| Occupation | Nationality | PAN/ UIN/<br>CIN (in<br>case of<br>company) | Passport<br>No. (in<br>case of<br>foreign<br>national) |               |
| (6)        | (7)         | (8)   | (9)  |               |

### 3. Declaration

In pursuance of sub-section (2) of section 89 of the Companies Act 2013, I .....hereby declare that I hold / have acquired the beneficial interest in the above mentioned shares of the company which are registered in the name of the person whose particulars are furnished below:

### 4. Particulars of the registered owner

|            |                              |   |  |                         |
|------------|------------------------------|---|--|-------------------------|
| Sl. No.    | Name of the registered owner | Address and E-mail id                       | Date of birth/ Age                                     | Father's/ Spouse's name |
| (1)        | (2)                          | (3)   | (4)  | (5)                     |
| Occupation | Nationality                  | PAN/ UIN/<br>CIN (in<br>case of<br>company) | Passport<br>No. (in<br>case of<br>foreign<br>national) |                         |
| (6)        | (7)                          | (8)   | (9)  |                         |

### 5. Details of the beneficial interest:

- i) Date of creation / acquisition of beneficial interest:
- ii) Mode of acquisition of beneficial interest: Allotment / Transfer / others, specify
- iii) Nature of the beneficial interest:
- iv) Reasons for not registering shares in my name:
- v) Particulars of the instrument/ document, if any, showing the creation of such beneficial interest:

**6. Particulars of the person from whom the beneficial interest is acquired, if applicable:**

- i) Name of the transferor of beneficial interest:
- ii) Whether shares were registered in his name:  
(If not, whether any declaration under sub-section (2) of section 89 was filed by him to the company. If so, date of such declaration)
- iii) Particulars of the instrument/ document, if any, showing the transfer of such beneficial interest:

**7. Particulars of change in beneficial interest:**

- i) Date of change:
- ii) Nature of the change in the beneficial interest:
- iii) Brief particulars of such change:
- iv) Reason for such change:
- v) Particulars of the instrument/ document, if any, showing the change in such beneficial interest:

Date:

Place:

Signature of beneficial owner

CERTIFICATE

I hereby certify that the beneficial interest in the shares mentioned above has been transferred by me on .....

Signature of the person who has transferred the beneficial interest in the shares

Date:

Place:

Enclosures:

1. Proof of identity of the registered owner and beneficial owner;
2. Instrument/ document under which the beneficial interest is created/ transferred/ changed.

**Form no. MGT-6**

**Return to the Registrar in respect of declaration under section 89  
received by the company**

*[Pursuant to section 89(6) of the Companies Act, 2013 and rule 9 (3) of  
the Companies (Management and Administration) Rules, 2014]*

1. (a) CIN:

(b) GLN:

2. (a) Name of the company:

(b) Registered office address:

(c) E-mail id:

**3. Particulars of beneficial interest:**

| S. No. | Date of declarations under sub- | Date of receipt of the said declarations | Particulars of shares in respect of which beneficial interest is created |
|--------|---------------------------------|--|--|
|        |                                 |  |  |

|  |  |                                 |                                     |   |  |              |
|--|--|---------------------------------|-------------------------------------|---|--|--------------|
|  | section (1),<br>(2) or (3)<br>of section<br>89 | by the<br>company               | Class<br>of<br>shares               | No. of<br>shares                          | Distinctive<br>Nos. of<br>shares       |              |
| (1)  | (2)  | (3)                             | (4)                                 | (5)                                       | (6)                                    |              |
| Particulars of shares in<br>respect of which<br>beneficial interest is<br>created  |  | Particulars of registered owner |                                     |   |  |              |
| Face value<br>of shares  | Paid up<br>value of<br>shares                  | Name &<br>Nationality           | Address<br>and e-<br>mail id        | Father's/<br>Mother's<br>Spouse's<br>name | Date of<br>entry<br>in the<br>register | Folio<br>No. |
| (7)  | (8)  | (9)                             | (10)                                | (11)                                      | (12)                                   | (13)         |
| Particulars of beneficial owner  |  |                                 | Date and                            | Remarks                                   |  |              |
| Name &<br>Nationality  | Address<br>and e-mail<br>id                    | Father's/<br>Spouse's<br>name   | Nature of<br>beneficial<br>interest |   |  |              |
| (14)   | (15)   | (16)                            | (17)                                | (18)                                      |  |              |
| <p>Date:</p> <p>Place:</p> <p style="text-align: right;">Signature:</p> <p>Attachments:</p> <ol style="list-style-type: none"> <li>1. declaration under section 89 (1);</li> <li>2. declaration under section 89 (2);</li> <li>3. declaration under section 89 (3);</li> <li>4. Optional attachments, if any.</li> </ol> |  |                                 |                                     |   |  |              |



**Form No. MGT-7**  
**ANNUAL RETURN**  
**As on the financial year ended on \_\_\_\_\_**

**of**

**-----PRIVATE LIMITED / LIMITED**

[Pursuant to Section 92(1) of the Companies Act, 2013 and rule 11(1) of the Companies (Management and Administration) Rules, 2014]

---

**I. REGISTRATION AND OTHER DETAILS:**

i) CIN:-

- PREFILL



Foreign Company Registration Number/GLN:-  
Registration Date

Date            Month            Year

ii) **Category of the Company:** - [Pl. tick]

- 1 Public Company ( )
- 2 Private company ( )

iii) **Sub Category of the Company:** - [ Please tick whichever are applicable]

- 1 Government Company ( )
- 2 Small Company ( )
- 3. One Person Company ( )
- 4 Subsidiary of Foreign Company ( )
- 5 NBFC ( )
- 6 Guarantee Company ( )
- 7 Limited by shares ( )
- 8 Unlimited Company ( )
- 9 Company having share capital ( )
- 10 Company not having share capital ( )
- 11 Company Registered under Section 8 ( )

iv) Whether shares listed on recognized Stock Exchange(s) - Yes/No

If yes, details of stock exchanges where shares are listed .....

| Sl No. | Stock Exchange Name | Code |
|--------|---------------------|------|
| 1.     |                     |      |
| 2.     |                     |      |
| 3.     |                     |      |

v) AGM details :

|              | Date              | Month | Year |
|--------------|-------------------|-------|------|
| AGM held     | -Date of AGM      |       |      |
| AGM not held | - Due date of AGM |       |      |

Whether extension of AGM was granted – Yes / No. ( If yes, provide reference number , date of approval letter and the period upto which extension granted)

If Annual General Meeting was not held, specify the reasons for not holding the same.

vi) NAME AND REGISTERED OFFICE ADDRESS OF COMPANY:  
(To be filled in manually)

Company Name :

Address

Town / City :

State :

Pin Code:

Country Name :

Country Code:

Telephone :

With STD Area Code

Number

Fax Number :

Email Address : Website, if any:

[ Please provide valid and current email-id of the dealing officer]

Name of the Police Station having jurisdiction where the registered office is situated

Address for correspondence, if different from address of registered office:

(In case of foreign company, please give address of principal place of business in India) :

Address

Town / City :

State : Pin Code:

Telephone :  
With STD Area Code Number

Fax Number :

Email Address :  
[ Please provide valid and current email-id of the dealing officer ]

vii) Name and Address of Registrar & Transfer Agents ( RTA ):- Full address and contact details to be given.

---

Name of Registrar & Transfer Agents:

---

Address  
Town / City :

State : Pin Code:

Telephone :  
With STD Area Code Number

Fax Number :

Email Address :  
[ Please provide valid and current email-id of the dealing officer of RTA ]

---

**II. PRINCIPAL BUSINESS ACTIVITIES OF THE COMPANY**



All the business activities contributing 10 % or more of the total turnover of the company shall be stated:-

| Sl. No. | Name and Description of main products / services | NIC Code of the Product/ service | % to total turnover of the company |
|---------|--|----------------------------------|------------------------------------|
| 1       |  |                                  |                                    |
| 2       |  |                                  |                                    |
| 3       |  |                                  |                                    |

**III. PARTICULARS OF HOLDING, SUBSIDIARY AND ASSOCIATE COMPANIES -**

[ No. of Companies for which information is being filled] -

| S. NO | NAME AND ADDRESS OF THE COMPANY | CIN/GLN | HOLDING/ SUBSIDIARY / ASSOCIATE | % of shares held | Applicable Section |
|-------|---------------------------------|---------|---------------------------------|------------------|--------------------|
| 1     |                                 |         |                                 |                  |                    |
| 2     |                                 |         |                                 |                  |                    |

**IV. SHARE CAPITAL, DEBENTURES AND OTHER SECURITIES OF THE COMPANY**

**i) SHARE CAPITAL:**

a) *Authorised Share Capital :*

| Class of Shares   | No. of Shares | Nominal value per share [Rs.] | Total Nominal value of shares [Rs.] |
|---|---------------|-------------------------------|-------------------------------------|
| Equity [ specify for each type ]<br>At the beginning of the year<br>Changes during the year (Increase)<br>1.<br>2.<br>Changes during the year ( Decrease)<br>1.<br>2.<br>At the end of the year |               |                               |                                     |
| Preference [ specify for each type ]<br>At the beginning of the year  |               |                               |                                     |

|  |                     |                     |  |
|--|---------------------|---------------------|--|
| Changes during the year (Increase)<br>1.<br>2.<br>Changes during the year ( Decrease)<br>1.<br>2.<br><br>At the end of the year  |                     |                     |  |
| Unclassified [ specify for each type ]<br><br>At the beginning of the year<br><br>Changes during the year (Increase)<br>1.<br>2.<br>Changes during the year ( Decrease)<br>1.<br>2.<br><br>-At the end of the year |                     |                     |  |
| Total Authorized Capital at the beginning of the year<br><br>Total Authorised Capital at the end of the year (Autofill)  | -<br><br>-<br><br>- | -<br><br>-<br><br>- |  |

*b) Issued Share Capital :*

| Class of Shares  | No. of Shares | Nominal value per share [Rs.] | Total Nominal value of shares [Rs.] |
|--|---------------|-------------------------------|-------------------------------------|
| Equity [ specify for each type ]<br><br>At the beginning of the year |               |                               |                                     |

|   |                     |                     |  |
|---|---------------------|---------------------|--|
| Changes during the year(Increase)<br>1.<br>2.<br>Changes during the year ( Decrease)<br>1.<br>2.<br><br>At the end of the year  |                     |                     |  |
| Preference [ specify for each type ]<br><br>At the beginning of the year<br><br>Changes during the year(Increase)<br>1.<br>2.<br><br>Changes during the year (Decrease)<br>1.<br>2.<br><br>At the end of the year |                     |                     |  |
| Total Issued Share Capital at the beginning of the year<br><br>Changes during the year(Increase)<br><br>Changes during the year (Decrease)<br><br>Total Issued Share Capital at the end the year (Autofill)       | -<br><br>-<br><br>- | -<br><br>-<br><br>- |  |

*c) Subscribed Share Capital:*

| Class of Shares  | No. of Shares | Nominal value per share [Rs.] | Total Nominal value of shares [Rs.] |
|--|---------------|-------------------------------|-------------------------------------|
| Equity [specify for each type]<br><br>At the beginning of the year |               |                               |                                     |

|   |   |   |  |
|---|---|---|--|
| Changes during the year( increase)<br>1.<br>2.  |   |   |  |
| Changes during the year ( Decrease)<br>1.<br>2.   |   |   |  |
| At the end of the year  |   |   |  |
| Preference [ specify for each type ]<br><br>At the beginning of the year<br><br>Changes during the year( increase)<br>1.<br>2.<br><br>Changes during the year ( Decrease)<br>1.<br>2. |   |   |  |
| At the end of the year  |   |   |  |
| Total Subscribed Share Capital at the beginning of the year   | - | - |  |
| Changes during the year( increase)  | - | - |  |
| Changes during the year ( Decrease  |   |   |  |
| Total Subscribed Share Capital at the end of the year<br>(Autofill)   | - | - |  |

*d)(i) Paid -up Share Capital :*

| Class of Shares                  | No. of Shares | Nominal value per share [Rs.] | Total Paid - up value of shares [Rs.] |
|----------------------------------|---------------|-------------------------------|---------------------------------------|
| Equity [ specify for each type ] |               |                               |                                       |

|  |                   |                   |  |
|--|-------------------|-------------------|--|
| <p>At the beginning of the year</p> <p>Changes during the year</p> <p>1. Increase</p> <ul style="list-style-type: none"> <li>i. Public Issue</li> <li>ii. Private Placement / Preferential Allotment</li> <li>iii. ESOS</li> <li>iv. Sweat Equity</li> <li>v. Conversion – Pref. shares / Debentures</li> <li>vi. Conversion into equity</li> <li>vii. GDR / ADR</li> <li>viii. Others, please specify.....</li> </ul> <p>2. Decrease</p> <ul style="list-style-type: none"> <li>i. Buy-back</li> <li>ii. Forfeiture</li> <li>iii. Re-issue of forfeited shares</li> <li>iv. Reduction</li> <li>v. Others, please specify</li> </ul> <p>At the end of the year</p> |                   |                   |  |
| <p>Preference [ specify for each type ]</p> <p>At the beginning of the year</p> <p>-Changes during the year</p> <ul style="list-style-type: none"> <li>1. Increase</li> <li>2. Redemption</li> <li>3. Forfeiture</li> <li>4. Re-issue of forfeited shares</li> <li>5. Reduction</li> <li>6. ....</li> </ul> <p>At the end of the year</p>  |                   |                   |  |
| <p>Total Paid-up Share Capital at the beginning of the year</p> <p>Changes during the year( Increase)</p>  | <p>-</p> <p>-</p> | <p>-</p> <p>-</p> |  |



|   |   |   |  |
|---|---|---|--|
| Changes during the year ( Decrease                            |   |   |  |
| Total Paid-up Share Capital at the end of the year (Autofill) | - | - |  |

**d)(ii)** Details of stock split / consolidation during the year (for each class of shares):

| Class of shares      | Before split / consolidation | After split / Consolidation |
|----------------------|------------------------------|-----------------------------|
| Number of shares     |                              |                             |
| Face value per share |                              |                             |

**ii) Debentures**

| Type of Debentures  | No. of Debentures | Nominal Value per Debenture [Rs.] | Total Paid-up value of Debentures [Rs.] |
|---|-------------------|-----------------------------------|---|
| i) Non-convertible ( for each type)<br><br>At the beginning of the year<br><br>Changes during the year<br><br>1. Increase<br>2. Redemption<br>3. ....<br><br>At the end of the year |                   |                                   |   |
| ii) Partly-convertible ( for each type)<br><br>At the beginning of the year<br><br>-Changes during the year<br>1. Increase<br>2. Redemption<br>3. Converted<br>4. ....              |                   |                                   |   |

|  |  |  |  |
|--|--|--|--|
| -At the end of the year  |  |  |  |
| iii) Fully-convertible ( for each type)<br><br>At the beginning of the year<br><br>-Changes during the year<br>1. Increase<br>2. Converted<br>3. ....<br><br>-At the end of the year                     |  |  |  |
| Total Amount of Debentures<br><br>At the beginning of the year<br><br>-Changes during the year<br>1. Increase<br>2. Redemption<br>3. Converted<br>4. ....<br><br>-At the end of the year<br>( Auto fill) |  |  |  |

### iii) Other Securities

| Type of Securities | Number of Securities | Nominal Value of each Unit ( Rs) | Total Nominal Value [Rs.] | Paid up Value of each Unit ( Rs) | Total Paid up Value [Rs.] |
|--------------------|----------------------|----------------------------------|---------------------------|----------------------------------|---------------------------|
| 1.                 |                      |                                  |                           |                                  |                           |
| 2.                 |                      |                                  |                           |                                  |                           |
| 3.                 |                      |                                  |                           |                                  |                           |
| Total Amount:-     |                      |                                  |                           |                                  |                           |

### iv) Securities Premium Account

| Class of Securities on which | No. of | Premium | Total Premium |
|------------------------------|--------|---------|---------------|
|------------------------------|--------|---------|---------------|

| premium received   | Securities | per unit<br>[Rs.] | [Rs.] |
|--|------------|-------------------|-------|
| <p><b>Premium on Equity</b> [specify for each type ]</p> <p>At the beginning of the year</p> <p>Changes during the year</p> <p>1. Increase</p> <p>    i) Public Issue</p> <p>    ii) Private Placement / Preferential Allotment</p> <p>    iii) ESOS</p> <p>    iv) Conversion – Pref. shares / Debentures</p> <p>    v) GDR / ADR</p> <p>    vi) other, please specify.....</p> <p>2. Decrease</p> <p>    i) Utilisation for issue of bonus shares</p> <p>    ii) .....</p> <p>    iii) .....</p> <p>At the end of the year</p> |            |                   |       |
| <p><b>Premium on Other Securities</b><br/>[ specify for each type ]</p> <p>At the beginning of the year</p> <p>Changes during the year</p> <p>1. Increase</p> <p>    i) Fresh issue</p> <p>    ii) .....</p> <p>2. Decrease</p> <p>    i) Premium on redemption</p> <p>    ii) .....</p> <p>-At the end of the year</p>  |            |                   |       |
| <p>Total securities premium at the Beginning of the year</p> <p>Change during the year</p> <p>    Increase</p> <p>    Decrease</p>   | -          | -                 |       |
|  | -          | -                 |       |

|  |   |   |  |
|--|---|---|--|
| Total securities premium at the end of the year (Autofill) | - | - |  |
|--|---|---|--|

## V. Turnover and net worth of the company (as defined in the Act)

### (i) Turnover:

- Turnover at the end of the financial year

### (ii) Net worth of the Company:

- Net worth at the end of the financial year

## VI. SHARE HOLDING PATTERN (Equity Share Capital Breakup as percentage of Total Equity)

### i) Category-wise Share Holding

| Category of Shareholders | No. of Shares held at the beginning of the year |          |       |                   | No. of Shares held at the end of the year |          |       |                   | % Change during the year |
|--------------------------|---|----------|-------|-------------------|---|----------|-------|-------------------|--------------------------|
|                          | Demat   | Physical | Total | % of Total Shares | Demat                                     | Physical | Total | % of Total Shares |                          |
| <b>A. Promoters</b>      |   |          |       |                   |   |          |       |                   |                          |
| <b>(1) Indian</b>        |   |          |       |                   |   |          |       |                   |                          |
| a) Individual/HUF        |   |          |       |                   |   |          |       |                   |                          |
| b) Central Govt          |   |          |       |                   |   |          |       |                   |                          |
| c) State Govt (s)        |   |          |       |                   |   |          |       |                   |                          |
| d) Bodies Corp.          |   |          |       |                   |   |          |       |                   |                          |
| e) Banks / FI            |   |          |       |                   |   |          |       |                   |                          |
| f) Any                   |   |          |       |                   |   |          |       |                   |                          |

|  |  |  |  |  |  |  |  |  |  |
|--|--|--|--|--|--|--|--|--|--|
| <p>Other....</p> <p><b>Sub-total<br/>(A) (1):-</b></p> <p><b>(2) Foreign</b></p> <p>a) NRIs -<br/>Individuals<br/>b) Other –<br/>Individuals<br/>c) Bodies<br/>Corp.<br/>d) Banks / FI<br/>e) Any<br/>Other....</p> <p><b>Sub-total<br/>(A) (2):-</b></p> <p><b>Total<br/>shareholdin<br/>g of<br/>Promoter<br/>(A) =<br/>(A)(1)+(A)(<br/>2)</b></p> |  |  |  |  |  |  |  |  |  |
| <p><b>B. Public<br/>Shareholdin<br/>g</b></p> <p><b>1.<br/>Institutions</b></p> <p>a) Mutual<br/>Funds<br/>b) Banks / FI<br/>c) Central<br/>Govt<br/>d) State<br/>Govt(s)<br/>e) Venture<br/>Capital<br/>Funds</p>   |  |  |  |  |  |  |  |  |  |

|   |  |  |  |  |  |  |  |  |  |
|---|--|--|--|--|--|--|--|--|--|
| <p>f) Insurance Companies</p> <p>g) FIIs</p> <p>h) Foreign Venture Capital Funds</p> <p>i) Others (specify)</p> <p><b>Sub-total (B)(1):-</b></p> <p><b>2. Non-Institutions</b></p> <p>a) Bodies Corp.</p> <p>    i) Indian</p> <p>    ii) Overseas</p> <p>b) Individuals</p> <p>    i) Individual shareholders holding nominal share capital upto Rs. 1 lakh</p> <p>    ii) Individual shareholders holding nominal share capital in excess of Rs 1 lakh</p> <p>c) Others (specify)</p> <p><b>Sub-total (B)(2):-</b></p> <p>Total Public Shareholding (B)=(B)(1)+(B)(2)</p> |  |  |  |  |  |  |  |  |  |
| <p><b>C. Shares held by</b></p>   |  |  |  |  |  |  |  |  |  |

|                                      |  |  |  |  |  |  |  |  |  |
|--------------------------------------|--|--|--|--|--|--|--|--|--|
| <b>Custodian for GDRs &amp; ADRs</b> |  |  |  |  |  |  |  |  |  |
| <b>Grand Total (A+B+C)</b>           |  |  |  |  |  |  |  |  |  |

**B. Shareholding of Promoters**

| Sl No. | Shareholder's Name | Shareholding at the beginning of the year |                                  |  | Share holding at the end of the year |                                  |  | % change in share holding during the year |
|--------|--------------------|---|----------------------------------|--|--------------------------------------|----------------------------------|--|---|
|        |                    | No. of Shares                             | % of total Shares of the company | % of Shares Pledged / encumbered to total shares | No. of Shares                        | % of total Shares of the company | % of Shares Pledged / encumbered to total shares |   |
| 1      |                    |   |                                  |  |                                      |                                  |  |   |
| 2      |                    |   |                                  |  |                                      |                                  |  |   |
| 3      |                    |   |                                  |  |                                      |                                  |  |   |
|        | Total              |   |                                  |  |                                      |                                  |  |   |

**C. Change in Promoters' Shareholding ( please specify, if there is no change)**

| Sl. No. |   | Shareholding at the beginning of the year |                                  | Cumulative Shareholding during the year |                                  |
|---------|---|---|----------------------------------|---|----------------------------------|
|         |   | No. of shares                             | % of total shares of the company | No. of shares                           | % of total shares of the company |
|         | At the beginning of the year  |   |                                  |   |                                  |
|         | Date wise Increase / Decrease in Promoters Share holding during the year specifying |   |                                  |   |                                  |

|  |  |  |  |  |  |
|--|--|--|--|--|--|
|  | the reasons for increase / decrease (e.g. allotment / transfer / bonus/ sweat equity etc): |  |  |  |  |
|  | At the End of the year   |  |  |  |  |

**D. Shareholding Pattern of top ten Shareholders (other than Directors, Promoters and Holders of GDRs and ADRs):**

| Sl. No. | For Each of the Top 10 Shareholders   | Shareholding at the beginning of the year |                                  | Cumulative Shareholding during the year |                                  |
|---------|---|---|----------------------------------|---|----------------------------------|
|         |   | No. of shares                             | % of total shares of the company | No. of shares                           | % of total shares of the company |
|         | At the beginning of the year  |   |                                  |   |                                  |
|         | Date wise Increase / Decrease in Share holding during the year specifying the reasons for increase / decrease (e.g. allotment / transfer / bonus / sweat equity etc): |   |                                  |   |                                  |
|         | At the End of the year ( or on the date of  |   |                                  |   |                                  |



|  |   |  |  |  |  |
|--|---|--|--|--|--|
|  | separation, if separated during the year) |  |  |  |  |
|--|---|--|--|--|--|

**E. Shareholding of Directors and Key Managerial Personnel:**

| Sl. No. | For Each of the Directors and KMP  | Shareholding at the beginning of the year |                                  | Cumulative Shareholding during the year |                                  |
|---------|--|---|----------------------------------|---|----------------------------------|
|         |  | No. of shares                             | % of total shares of the company | No. of shares                           | % of total shares of the company |
|         | At the beginning of the year   |   |                                  |   |                                  |
|         | Date wise Increase / Decrease in Share holding during the year specifying the reasons for increase / decrease (e.g. allotment / transfer / bonus/ sweat equity etc): |   |                                  |   |                                  |
|         | At the End of the year   |   |                                  |   |                                  |

**F. INDEBTEDNESS**

**Indebtedness of the Company including interest outstanding/accrued but not due for payment**

|  |                         |                 |          |                    |
|--|-------------------------|-----------------|----------|--------------------|
|  | Secured Loans excluding | Unsecured Loans | Deposits | Total Indebtedness |
|--|-------------------------|-----------------|----------|--------------------|

|  | deposits |  |  |  |
|--|----------|--|--|--|
| <b>Indebtedness at the beginning of the financial year</b> |          |  |  |  |
| i) Principal Amount  |          |  |  |  |
| ii) Interest due but not paid                              |          |  |  |  |
| iii) Interest accrued but not due                          |          |  |  |  |
| <b>Total (i+ii+iii)</b>                                    |          |  |  |  |
| <b>Change in Indebtedness during the financial year</b>    |          |  |  |  |
| • Addition   |          |  |  |  |
| • Reduction  |          |  |  |  |
| <b>Net Change</b>  |          |  |  |  |
| <b>Indebtedness at the end of the financial year</b>       |          |  |  |  |
| i) Principal Amount  |          |  |  |  |
| ii) Interest due but not paid                              |          |  |  |  |
| iii) Interest accrued but not due                          |          |  |  |  |
| <b>Total (i+ii+iii)</b>                                    |          |  |  |  |

## VII. DETAILS OF MEMBERS, DEBENTURE HOLDERS AND OTHER SECURITIES HOLDER

1] Ledger Folio of Share /Debenture Holder/Other security holder-

Share/Debenture Holder/ Other security holder's full Name:  
 Father's/Mother's / Spouse's Name

Joint Holder's Full Name

Type of Share/  
 Debenture/other security

1 - Equity, 2 - Preference  
 3 - Debentures 4-other security

Number of Shares/

Amount per

Debentures Held/  
Other securities held

Share / Debenture/other  
security (in Rs.)

Date of becoming  
a member / Debenture holder/other security holder:-

---

Address :

Town / City :

District :

State :

Country :

Pin Code :

---

(Information to be furnished in separate sheet or in electronic mode as per the format)

[Following additional details to be given by Company without share capital]

- (a) Total number of members at the date of incorporation/end of previous financial year.....
- (b) Number of persons who have become members since incorporation / end of previous financial year.....
- (c) Number of persons who have ceased to be members since incorporation / end of previous financial year.....
- (d) Number of members as on the end of financial year.....

**VIII. Details of shares / debentures transfers since the close of last financial year [or in the case of the first return at any time since the incorporation of the Company.]**

Date of closure of previous financial year

Date    Month    Year

---

Date of Registration of Transfer of Shares

Year

Date    Month

Type of Security 1. Equity Shares 2. Preference Shares 3. Debentures

Number of shares/debenture . Nominal Value (each in Rs)

Ledger Folio of Transferor:

Transferor's Name

Ledger Folio of Transferee:

Transferee's Name

---

(Information to be furnished in separate sheet or in electronic mode as per the format)

#### **IX. PROMOTERS/DIRECTORS / KEY MANAGERIAL PERSONNEL AND CHANGES THEREIN**

[ **Designation**:- P- Promoter, C – Chairman, CMD- Chairman cum Managing Director, CW-Chairman cum Whole time Director W –Whole Time Director, CS –Company Secretary, M –Manager, D –Director, MD – Managing Director, CEO-Chief Executive Officer, CFO-Chief Financial Officer]

[ **Category**:- I- Independent, N- Nominee, A- Alternate, ED-Executive Director, NED- Non-Executive Director ]

**1] Promoter(s):** [Give total no. of Promoters - □]

Status: Company/ies:  
CIN / GIN -

**PREFILL**

Name  
Country of Incorporation  
Address of Regd Office

Individual/s  
Full Name  
Nationality  
Address

## 2] Details of Directors:

### i) Composition of Board of Directors

| Category                                       | At the beginning of the year |                                | At the end of the year |                                |
|--|------------------------------|--------------------------------|------------------------|--------------------------------|
|  | No of Directors              | % of total Number of Directors | No of Directors        | % of total Number of Directors |
| <b>A. Promoter</b>                             |                              |                                |                        |                                |
| i) Executive Directors                         |                              |                                |                        |                                |
| ii) Non-Executive Directors                    |                              |                                |                        |                                |
| Sub-total (A)                                  |                              |                                |                        |                                |
| <b>B. Non-Promoter</b>                         |                              |                                |                        |                                |
| i) Executive Directors                         |                              |                                |                        |                                |
| ii) Non-Executive & Independent Directors      |                              |                                |                        |                                |
| iii) Non-Executive & non-Independent Directors |                              |                                |                        |                                |
| Sub-total (B)                                  |                              |                                |                        |                                |
| <b>C. Nominee Directors</b>                    |                              |                                |                        |                                |
| i) representing lending institutions / banks   |                              |                                |                        |                                |
| ii) representing investing institutions        |                              |                                |                        |                                |
| iii) representing Govt                         |                              |                                |                        |                                |
| iv) representing small share holders           |                              |                                |                        |                                |
| v) Others, if any.....                         |                              |                                |                        |                                |
| Sub-total (C)                                  |                              |                                |                        |                                |
| Total ( A+B+C+)                                |                              |                                |                        |                                |

### ii) Details of Individual Directors

**Directors:** [Give total no. of Directors - ]

**DIN: -**

**[ PREFILL ]**

Full Name:

Father's/ Mother's / Spouse's Name

[As per DIN]

Nationality-

I -Indian F-Foreign

Date of Birth

Date Month Year

Designation:

Category:-

Occupation:-

Email-id:-

No. of Equity Shares held in the Company:-

Date of Appointment  
Date Month Year

Date of Ceasing:  
Date Month Year

---

Residential Address:

Town / City :

District :

State :

Pin Code :

---

Details of Directorships in other companies and changes therein

| Sl. No | Name of the Company | CIN of the Company | Type of Company * | Designation** | Date of Appoint- | Date of Cessation |
|--------|---------------------|--------------------|-------------------|---------------|------------------|-------------------|
|--------|---------------------|--------------------|-------------------|---------------|------------------|-------------------|

|   |  |  |  |  |      |  |
|---|--|--|--|--|------|--|
|   |  |  |  |  | ment |  |
| 1 |  |  |  |  |      |  |
| 2 |  |  |  |  |      |  |
| 3 |  |  |  |  |      |  |

- \*Listed Company-L, Unlisted Public Company-U, Private Company-P, OPC –O
- \*\* C – Chairman, CMD- Chairman cum Managing Director, CW- Chairman cum Whole time Director W –Whole Time Director, D – Director, MD – Managing Director, ED- Executive Director, NED – Non-Executive Director, AD- Alternate Director

**3] Key Managerial Personnel:**

**i) Managing Director / CEO / Manager/Whole time director**

DIN/PAN / UIN/ PASSPORT NO :-

Full Name:

Father’s/ Mother’s / Spouse’s Name

[ As per DIN/PAN/UIN/PASSPORT NO. ]

Nationality-  
Date of Birth

I -Indian F-Foreign

Date Month Year

Designation:

Date of Appointment  
Date Month Year

Date of Ceasing:  
Date Month Year

Residential Address:

Town / City :

District :

State :

Pin Code :

---

ii) **Company Secretary**

PAN / UIN/ PASSPORT NO :-

Full Name:

Father's/ Mother's / Spouse's Name

[As per PAN/UIN/PASSPORT NO. ]

Nationality-

I -Indian F-Foreign

Date of Birth

Date

Month

Year

Designation:

**Membership No.**

Date of Appointment

Date Month Year

Date of Ceasing:

Date Month Year

---

Residential Address:

Town / City :

District :

State :

Pin Code :

---

iii) **Chief Financial Officer**

DIN/PAN / UIN/ PASSPORT NO :-

Full Name:

Father's/ Mother's / Spouse's Name

[ As per DIN/PAN/UIN/PASSPORT NO. ]



Nationality-  
Date of Birth

I -Indian F-Foreign

Date Month Year

Designation:

Date of Appointment  
Date Month Year

Date of Ceasing:  
Date Month Year

---

Residential Address:

Town / City :

District :

State :

Pin Code :

---

iv) **Others, if any**

PAN / UIN/ PASSPORT NO :-

Full Name:

Father's/ Mother's / Spouse's Name

[As per PAN/UIN/PASSPORT NO. ]

Nationality-  
Date of Birth

I -Indian F-Foreign

Date Month Year

Designation:

Date of Appointment  
Date Month Year

Date of Ceasing:  
Date Month Year

---

Residential Address:

Town / City :

District :

State :

Pin Code :

---

**X. MEETINGS OF MEMBERS/CLASS OF MEMBERS/BOARD/COMMITTEES OF THE BOARD OF DIRECTORS**

*A. MEMBERS/CLASS /REQUISITIONED/NCLT/COURT CONVENED MEETINGS*

| Type of meeting                       | Date of meeting | Total Number of Members entitled to attend meeting | Attendance |                         |
|---------------------------------------|-----------------|--|------------|-------------------------|
|                                       |                 |  | Number     | % of total shareholding |
| Annual General Meeting [AGM]          |                 |  |            |                         |
| Extra-Ordinary General Meeting [EOGM] |                 |  |            |                         |
| Class Meeting                         |                 |  |            |                         |
| NCLT/ Court                           |                 |  |            |                         |
| Requisitioned                         |                 |  |            |                         |

*B. BOARD MEETINGS*

| S. No. | Date of meeting | Total No. of Directors on the Date of Meeting | No. of Directors attended | % of Attendance |
|--------|-----------------|---|---------------------------|-----------------|
|--------|-----------------|---|---------------------------|-----------------|

|   |  |  |  |  |
|---|--|--|--|--|
| 1 |  |  |  |  |
| 2 |  |  |  |  |
| 3 |  |  |  |  |
|   |  |  |  |  |

**C. COMMITTEE MEETINGS**

**NO. OF COMMITTEES**

**NAME OF THE COMMITTEE:**

| S. No. | Date of meeting | Total No. of Members of the Committee | No. of Members attended | % of attendance |
|--------|-----------------|---------------------------------------|-------------------------|-----------------|
| 1      |                 |                                       |                         |                 |
| 2      |                 |                                       |                         |                 |
| 3      |                 |                                       |                         |                 |

[Separate sheet to be attached for each Committee]

**D. ATTENDANCE OF DIRECTORS**

| Sl. No. of the Director | Board Meetings     |                          |                 | Committee Meetings ( Taking all the Committee Meetings together of which a Director is a member) |                         |                 | Whether attended last AGM held on ....(Y/N) |
|-------------------------|--------------------|--------------------------|-----------------|--|-------------------------|-----------------|---|
|                         | No of Meeting Held | No. of Meetings attended | % of attendance | No. of Meeting Held  | No. of Meeting attended | % of attendance |   |
| 1                       |                    |                          |                 |  |                         |                 |   |
| 2                       |                    |                          |                 |  |                         |                 |   |
| 3                       |                    |                          |                 |  |                         |                 |   |
| 4                       |                    |                          |                 |  |                         |                 |   |

**XI. REMUNERATION OF DIRECTORS AND KEY MANAGERIAL PERSONNEL**

*A. Remuneration to Managing Director, Whole-time Directors and/or Manager:*

| Sl. no. | Particulars of Remuneration | Name of MD/WTD/ Manager |     |     |      | Total Amount |
|---------|-----------------------------|-------------------------|-----|-----|------|--------------|
|         |                             | ----                    | --- | --- | ---- |              |

|    |  |  |  |  |  |  |
|----|--|--|--|--|--|--|
| 1. | Gross salary<br>(a) Salary as per provisions contained in section 17(1) of the Income-tax Act, 1961<br><br>(b) Value of perquisites u/s 17(2) Income-tax Act, 1961<br><br>(c) Profits in lieu of salary under section 17(3) Income-tax Act, 1961 |  |  |  |  |  |
| 2. | Stock Option   |  |  |  |  |  |
| 3. | Sweat Equity   |  |  |  |  |  |
| 4. | Commission<br>- as % of profit<br>- others, specify...   |  |  |  |  |  |
| 5. | Others, please specify   |  |  |  |  |  |
|    | Total (A)  |  |  |  |  |  |
|    | Ceiling as per the Act   |  |  |  |  |  |
|    |  |  |  |  |  |  |

*B. Remuneration to other directors:*

| Sl. no. | Particulars of Remuneration  | Name of Directors |      |      |     | Total Amount |
|---------|--|-------------------|------|------|-----|--------------|
|         |  | -----             | ---- | ---- | --- |              |
|         | 1. Independent Directors<br><br>• Fee for attending board committee meetings<br>• Commission<br>• Others, please specify |                   |      |      |     |              |
|         | Total (1)  |                   |      |      |     |              |
|         | 2. Other Non-Executive Directors<br><br>• Fee for attending board  |                   |      |      |     |              |

|  |  |  |  |  |  |  |
|--|--|--|--|--|--|--|
|  | committee meetings<br>• Commission<br>• Others, please specify |  |  |  |  |  |
|  | Total (2)  |  |  |  |  |  |
|  | Total (B)=(1+2)  |  |  |  |  |  |
|  | Total Managerial Remuneration                                  |  |  |  |  |  |
|  | Overall Ceiling as per the Act                                 |  |  |  |  |  |
|  |  |  |  |  |  |  |

**C. REMUNERATION TO KEY MANAGERIAL PERSONNEL OTHER THAN MD/MANAGER/WTD**

| Sl. no. | Particulars of Remuneration  | Key Managerial Personnel |                   |     |       |
|---------|--|--------------------------|-------------------|-----|-------|
|         |  | CEO                      | Company Secretary | CFO | Total |
| 1.      | Gross salary<br>(a) Salary as per provisions contained in section 17(1) of the Income-tax Act, 1961<br><br>(b) Value of perquisites u/s 17(2) Income-tax Act, 1961<br><br>(c) Profits in lieu of salary under section 17(3) Income-tax Act, 1961 |                          |                   |     |       |
| 2.      | Stock Option   |                          |                   |     |       |
| 3.      | Sweat Equity   |                          |                   |     |       |
| 4.      | Commission<br>- as % of profit<br>- others, specify...   |                          |                   |     |       |

|    |                        |  |  |  |  |
|----|------------------------|--|--|--|--|
| 5. | Others, please specify |  |  |  |  |
|    | Total                  |  |  |  |  |

## XII. PENALTIES / PUNISHMENT/ COMPOUNDING OF OFFENCES:

| Type                                | Section of the Companies Act | Brief Description | Details of Penalty / Punishment/ Compounding fees imposed | Authority [RD / NCLT / COURT] | Appeal made, if any (give Details) |
|-------------------------------------|------------------------------|-------------------|---|-------------------------------|------------------------------------|
| <b>A. COMPANY</b>                   |                              |                   |   |                               |                                    |
| Penalty                             |                              |                   |   |                               |                                    |
| Punishment                          |                              |                   |   |                               |                                    |
| Compounding                         |                              |                   |   |                               |                                    |
| <b>DIRECTORS</b>                    |                              |                   |   |                               |                                    |
| Penalty                             |                              |                   |   |                               |                                    |
| Punishment                          |                              |                   |   |                               |                                    |
| Compounding                         |                              |                   |   |                               |                                    |
| <b>C. OTHER OFFICERS IN DEFAULT</b> |                              |                   |   |                               |                                    |
| Penalty                             |                              |                   |   |                               |                                    |
| Punishment                          |                              |                   |   |                               |                                    |
| Compounding                         |                              |                   |   |                               |                                    |

## XIII. MATTERS RELATED TO CERTIFICATION OF COMPLIANCES AND DISCLOSURES

## A. CERTIFICATION OF COMPLIANCES

Details of events / matters in respect of which the company was liable to file returns or comply with requisite provisions of the Companies Act and rules made thereunder;-

| Description of the Event / Matter | Date Of The event | Section & Description | Due date for filing / compliance | Date of Filing SRN/ SRN compliance | Concerned Authority (ROC/ NCLT / Court) | Reasons for delay, if any |
|-----------------------------------|-------------------|-----------------------|----------------------------------|------------------------------------|---|---------------------------|
|                                   |                   |                       |                                  |                                    |   |                           |
|                                   |                   |                       |                                  |                                    |   |                           |
|                                   |                   |                       |                                  |                                    |   |                           |
|                                   |                   |                       |                                  |                                    |   |                           |
|                                   |                   |                       |                                  |                                    |   |                           |
|                                   |                   |                       |                                  |                                    |   |                           |
|                                   |                   |                       |                                  |                                    |   |                           |

## B. DISCLOSURES

- |  |  |                                      |                       |  |
|--|--|--------------------------------------|-----------------------|--|
| 1. Closure of Register of Members / Debenture Holders / other security holders   | Date of Closure of Register / Record Date        | Purpose                              | Date of Public Notice | No. of Days for which Register of Members was closed |
| 2. Declaration of Dividend <ul style="list-style-type: none"> <li>• Interim Dividend</li> <li>• Final Dividend</li> </ul>        | Date of Declaration                              | Percentage                           | Dividend Per Share    |  |
| 3. Delisting of Shares / Securities, if any  | Name of Stock Exchange from where it is delisted | Date of Delisting                    | Remarks               |  |
| 4. Change in Nominal Value of Shares / <ul style="list-style-type: none"> <li>• Sub-division</li> <li>• Consolidation</li> </ul> | Nominal Value per share before Change            | Nominal Value per share after Change | Date of Change        |  |

|    |  |                                      |  |  |   |
|----|--|--------------------------------------|--|--|---|
| 5. | Particulars of inter-corporate loans, investments, etc                                   | Name of the body corporate           | Aggregate amount of loans, investments During the year (for each body corporate) | Relation with such body corporate (whether it is holding, subsidiary or associate) | Remarks   |
| 6. | Contracts or arrangements in which directors are interested / related party transactions | Name of the director / related party | Date of disclosure of interest   | Date of contract / arrangement   | Brief particulars of the contract / arrangement |
| 7  | Details of resolutions passed by postal ballot   | Brief Particulars of resolution      | Number of votes cast<br>For Against  |  |   |

**XIV. Details in respect of shares held by or on behalf of the FII's.**

| <b>Name of FII</b> | <b>Address</b> | <b>Country Of Incorporation</b> | <b>Regn. No. with SEBI / RBI</b> | <b>% of share holding</b> |
|--------------------|----------------|---------------------------------|----------------------------------|---------------------------|
|--------------------|----------------|---------------------------------|----------------------------------|---------------------------|

**XV. OTHER DISCLOSURES**

(1) Corporate Social Responsibility



(a) Amount spent by the company during the financial year in pursuance of its Corporate Social Responsibility policy –

(b) The amount spent as percentage of the average net profits of the company made during the three immediately preceding financial years-

(2) Limits under following sections of the Act:-

| Section                                  | Brief Description | Limit (Rs.) |
|--|-------------------|-------------|
| 186(2) [loan and investment by company]  |                   |             |
| 180(1)(c) [restrictions on powers board] |                   |             |
|  |                   |             |

3) Disclosure of Directors-

- All the Directors have furnished notices in form 12.1 and additional disclosures, wherever applicable, during the year;
- Each independent director has given a declaration that he meets the criteria of independence as provided in sub-section (6) of section 149.

4] The Company has duly appointed/re-appointed -----Chartered Accountant as the Auditor of the Company at the annual general meeting held on-----

**We certify that:**

- (a) The return states the facts, as they stood on the date of the closure of the financial year aforesaid correctly and adequately.
- (b) The whole of the amount of unpaid/ unclaimed dividend/other amounts as applicable have been transferred to the Investor Education and Protection Fund in accordance with section 125 of the Act.
- (c) The Company has maintained all the registers as per the provisions of the Act and the rules made there under and
- (d) Unless otherwise anything in contrary is stated expressly elsewhere in this Return, the Company has complied with the applicable provisions of the Act during the financial year.

**(Certificates to be given by Private Companies)**

- (e) The company has not, since the date of the closure of the last financial year with reference to which the last return was submitted or in the case of a first return since the date of the incorporation of the

company, issued any invitation to the public to subscribe for any securities of the company.

- (f) Where the annual return discloses the fact that the number of members, except in case of a one person company, of the company exceeds two hundred, the excess consists wholly of persons who under second proviso to clause (ii) of sub-section (68) of section 2 of the Act are not to included in the reckoning the number of two hundred.
- (g) The Company continues to be a Private Company during the financial year.

**(Certificate to be given only by One Person Company / Small Company)**

- (i) The Company continues to be one person company / small company.

Signed

Director: \_\_\_\_\_

\_\_\_\_\_

Company Secretary /Company Secretary in practice

Notes:-

Notes:-

1] Under Section 92(1) of the Act, the Annual Return is to be signed both by a Director and a Company Secretary, or where there is no Company Secretary, by a Company Secretary in practice.

2] Under proviso to Section 92(1) of the Act, the Annual Return of a One Person Company and a Small Company shall be signed by the Company Secretary or where there is no Company Secretary, by a director of the company.

3] Under sub section (2) of Section 92 of the Act, the Annual Return of a listed company or by a company having such paid-up capital and turnover as may be prescribed shall also be certified by a company secretary in practice in the prescribed manner.

**Form No. MGT-8**

*[Pursuant to section 92(2) of the Companies Act, 2013 and rule 11(2) of Companies (Management and Administration) Rules, 2014]*

**CERTIFICATE BY A COMPANY SECRETARY IN PRACTICE**

I/ We have examined the registers, records and books and papers of -----  
----- **Limited/Private Limited** (the Company) as required to be maintained under the Companies Act, 2013 (the Act) and the rules made thereunder for the financial year ended on ----- , 20----. In my/ our opinion and to the best of my information and according to the examinations carried out by me/ us and explanations furnished to me/ us by the company, its officers and agents, I/ we certify that:

- A. the Annual Return states the facts as at the close of the aforesaid financial year correctly and adequately.
- B. during the aforesaid financial year the Company has complied with provisions of the Act & Rules made there under in respect of:
  - 1. its status under the Act;
  - 2. maintenance of registers/records & making entries therein within the time prescribed therefor;
  - 3. filing of forms and returns as stated in the annual return, with the Registrar of Companies, Regional Director, Central Government, the Tribunal , Court or other authorities within/beyond the prescribed time;
  - 4. calling/ convening/ holding meetings of Board of Directors or its committees, if any, and the meetings of the members of the company on due dates as stated in the annual return in respect of which meetings, proper notices were given and the proceedings including the circular resolutions and resolutions passed by postal ballot, if any, have been

properly recorded in the Minute Book/registers maintained for the purpose and the same have been signed;

5. closure of Register of Members / Security holders, as the case may be.
6. advances/loans to its directors and/or persons or firms or companies referred in section 185 of the Act;
7. contracts/arrangements with related parties as specified in section 188 of the Act;
8. issue or allotment or transfer or transmission or buy back of securities/ redemption of preference shares or debentures/ alteration or reduction of share capital/ conversion of shares/ securities and issue of security certificates in all instances;
9. keeping in abeyance the rights to dividend, rights shares and bonus shares pending registration of transfer of shares in compliance with the provisions of the Act
10. declaration/ payment of dividend; transfer of unpaid/ unclaimed dividend/other amounts as applicable to the Investor Education and Protection Fund in accordance with section 125 of the Act;
11. signing of audited financial statement as per the provisions of section 134 of the Act and report of directors is as per sub - sections (3), (4) and (5) thereof;
12. constitution/ appointment/ re-appointments/ retirement/ filling up casual vacancies/ disclosures of the Directors, Key Managerial Personnel and the remuneration paid to them;
13. appointment/ reappointment/ filling up casual vacancies of auditors as per the provisions of section 139 of the Act;
14. approvals required to be taken from the Central Government, Tribunal, Regional Director, Registrar, Court or such other authorities under the various provisions of the Act;
15. acceptance/ renewal/ repayment of deposits;
16. borrowings from its directors, members, public financial institutions, banks and others and creation/ modification/ satisfaction of charges in

that respect, wherever applicable;

17. loans and investments or guarantees given or providing of securities to other bodies corporate or persons falling under the provisions of section 186 of the Act ;
18. alteration of the provisions of the Memorandum and/ or Articles of Association of the Company;

Place:

Signature:

Date:

Name of Company Secretary in practice:

C.P. No. :

Note: The qualification, reservation or adverse remarks; if any, may be stated at the relevant place(s).

**Form No. MGT-9**  
**EXTRACT OF ANNUAL RETURN**  
**as on the financial year ended on \_\_\_\_\_**

[Pursuant to section 92(3) of the Companies Act, 2013 and rule 12(1) of the Companies (Management and Administration) Rules, 2014]

---

**I. REGISTRATION AND OTHER DETAILS:**

- i) CIN:-
- ii) Registration Date
- iii) Name of the Company
- iv) Category / Sub-Category of the Company
- v) Address of the Registered office and contact details
- vi) Whether listed company      Yes / No
- vii) Name, Address and Contact details of Registrar and Transfer Agent, if any

**II. PRINCIPAL BUSINESS ACTIVITIES OF THE COMPANY**

All the business activities contributing 10 % or more of the total turnover of the company shall be stated:-

| Sl. No. | Name and Description of main products / services | NIC Code of the Product/ service | % to total turnover of the company |
|---------|--|----------------------------------|------------------------------------|
| 1       |  |                                  |                                    |
| 2       |  |                                  |                                    |
| 3       |  |                                  |                                    |

**III. PARTICULARS OF HOLDING, SUBSIDIARY AND ASSOCIATE COMPANIES -**

| S. NO | NAME AND ADDRESS OF THE COMPANY | CIN/GLN | HOLDING/ SUBSIDIARY / ASSOCIATE | % of shares held | Applicable Section |
|-------|---------------------------------|---------|---------------------------------|------------------|--------------------|
| 1     |                                 |         |                                 |                  |                    |
| 2     |                                 |         |                                 |                  |                    |

**IV. SHARE HOLDING PATTERN (Equity Share Capital Breakup as percentage of Total Equity)**

***i) Category-wise Share Holding***

| Category of Shareholders   | No. of Shares held at the beginning of the year |          |       |                   | No. of Shares held at the end of the year |          |       |                   | % Change during the year |
|----------------------------|---|----------|-------|-------------------|---|----------|-------|-------------------|--------------------------|
|                            | Demat   | Physical | Total | % of Total Shares | Demat                                     | Physical | Total | % of Total Shares |                          |
| <b>A. Promoters</b>        |   |          |       |                   |   |          |       |                   |                          |
| <b>(1) Indian</b>          |   |          |       |                   |   |          |       |                   |                          |
| g) Individual/HUF          |   |          |       |                   |   |          |       |                   |                          |
| h) Central Govt            |   |          |       |                   |   |          |       |                   |                          |
| i) State Govt (s)          |   |          |       |                   |   |          |       |                   |                          |
| j) Bodies Corp.            |   |          |       |                   |   |          |       |                   |                          |
| k) Banks / FI              |   |          |       |                   |   |          |       |                   |                          |
| l) Any Other....           |   |          |       |                   |   |          |       |                   |                          |
| <b>Sub-total (A) (1):-</b> |   |          |       |                   |   |          |       |                   |                          |
| <b>(2) Foreign</b>         |   |          |       |                   |   |          |       |                   |                          |

|  |  |  |  |  |  |  |  |  |  |
|--|--|--|--|--|--|--|--|--|--|
| <p>a) NRIs -<br/>Individuals<br/>b) Other –<br/>Individuals<br/>c) Bodies<br/>Corp.<br/>d) Banks / FI<br/>e) Any<br/>Other....</p> <p><b>Sub-total<br/>(A) (2):-</b></p> <p><b>Total<br/>shareholdin<br/>g of<br/>Promoter<br/>(A) =<br/>(A)(1)+(A)(<br/>2)</b></p>                                  |  |  |  |  |  |  |  |  |  |
| <p><b>B. Public<br/>Shareholdin<br/>g</b></p> <p><b>1.<br/>Institutions</b></p> <p>a) Mutual<br/>Funds<br/>b) Banks / FI<br/>c) Central<br/>Govt<br/>d) State<br/>Govt(s)<br/>e) Venture<br/>Capital<br/>Funds<br/>f) Insurance<br/>Companies<br/>g) FIIs<br/>h) Foreign<br/>Venture<br/>Capital</p> |  |  |  |  |  |  |  |  |  |



|  |  |  |  |  |  |  |  |  |  |
|--|--|--|--|--|--|--|--|--|--|
| Funds  |  |  |  |  |  |  |  |  |  |
| i) Others<br>(specify)   |  |  |  |  |  |  |  |  |  |
| <b>Sub-total<br/>(B)(1):-</b>  |  |  |  |  |  |  |  |  |  |
| <b>2. Non-<br/>Institutions</b>  |  |  |  |  |  |  |  |  |  |
| a) Bodies<br>Corp.   |  |  |  |  |  |  |  |  |  |
| i) Indian  |  |  |  |  |  |  |  |  |  |
| ii) Overseas   |  |  |  |  |  |  |  |  |  |
| b) Individuals   |  |  |  |  |  |  |  |  |  |
| i) Individual<br>shareholders<br>holding<br>nominal share<br>capital upto<br>Rs. 1 lakh            |  |  |  |  |  |  |  |  |  |
| ii) Individual<br>shareholders<br>holding<br>nominal share<br>capital in<br>excess of Rs 1<br>lakh |  |  |  |  |  |  |  |  |  |
| c) Others<br>(specify)   |  |  |  |  |  |  |  |  |  |
| <b>Sub-total<br/>(B)(2):-</b>  |  |  |  |  |  |  |  |  |  |
| Total Public<br>Shareholding<br>(B)=(B)(1)+<br>(B)(2)  |  |  |  |  |  |  |  |  |  |
| C. Shares<br>held by<br>Custodian for<br>GDRs & ADRs   |  |  |  |  |  |  |  |  |  |
| Grand Total<br>(A+B+C)   |  |  |  |  |  |  |  |  |  |

**(ii) Shareholding of Promoters**

| Sl No. | Shareholder's Name | Shareholding at the beginning of the year |                                  |  | Share holding at the end of the year |                                  |  |  |
|--------|--------------------|---|----------------------------------|--|--------------------------------------|----------------------------------|--|--|
|        |                    | No. of Shares                             | % of total Shares of the company | % of Shares Pledged / encumbered to total shares | No. of Shares                        | % of total Shares of the company | % of Shares Pledged / encumbered to total shares |  |
| 1      |                    |   |                                  |  |                                      |                                  |  |  |
| 2      |                    |   |                                  |  |                                      |                                  |  |  |
| 3      |                    |   |                                  |  |                                      |                                  |  |  |
|        | Total              |   |                                  |  |                                      |                                  |  |  |

**(iii) Change in Promoters' Shareholding ( please specify, if there is no change)**

| Sl. No. |   | Shareholding at the beginning of the year |                                  | Cumulative Shareholding during the year |                                  |
|---------|---|---|----------------------------------|---|----------------------------------|
|         |   | No. of shares                             | % of total shares of the company | No. of shares                           | % of total shares of the company |
|         | At the beginning of the year  |   |                                  |   |                                  |
|         | Date wise Increase / Decrease in Promoters Share holding during the year specifying the reasons for increase / decrease (e.g. allotment / transfer / bonus/ sweat |   |                                  |   |                                  |

|  |                        |  |  |  |  |
|--|------------------------|--|--|--|--|
|  | equity etc):           |  |  |  |  |
|  | At the End of the year |  |  |  |  |

***(iv) Shareholding Pattern of top ten Shareholders (other than Directors, Promoters and Holders of GDRs and ADRs):***

| Sl. No. | <b>For Each of the Top 10 Shareholders</b>  | Shareholding at the beginning of the year |                                  | Cumulative Shareholding during the year |                                  |
|---------|---|---|----------------------------------|---|----------------------------------|
|         |   | No. of shares                             | % of total shares of the company | No. of shares                           | % of total shares of the company |
|         | At the beginning of the year  |   |                                  |   |                                  |
|         | Date wise Increase / Decrease in Share holding during the year specifying the reasons for increase / decrease (e.g. allotment / transfer / bonus / sweat equity etc): |   |                                  |   |                                  |
|         | At the End of the year ( or on the date of separation, if separated during the year)  |   |                                  |   |                                  |

***(v) Shareholding of Directors and Key Managerial Personnel:***

| Sl. |  | Shareholding at the | Cumulative Shareholding |
|-----|--|---------------------|-------------------------|
|-----|--|---------------------|-------------------------|

| No. | For Each of the Directors and KMP  | beginning of the year |                                  | during the year |                                  |
|-----|--|-----------------------|----------------------------------|-----------------|----------------------------------|
|     |  | No. of shares         | % of total shares of the company | No. of shares   | % of total shares of the company |
|     | At the beginning of the year   |                       |                                  |                 |                                  |
|     | Date wise Increase / Decrease in Share holding during the year specifying the reasons for increase / decrease (e.g. allotment / transfer / bonus/ sweat equity etc): |                       |                                  |                 |                                  |
|     | At the End of the year   |                       |                                  |                 |                                  |

## V. INDEBTEDNESS

### Indebtedness of the Company including interest outstanding/accrued but not due for payment

|   | Secured Loans excluding deposits | Unsecured Loans | Deposits | Total Indebtedness |
|---|----------------------------------|-----------------|----------|--------------------|
| <b>Indebtedness at the beginning of the financial year</b><br><br>i) Principal Amount<br>ii) Interest due but not paid<br>iii) Interest accrued but not |                                  |                 |          |                    |

|   |  |  |  |  |
|---|--|--|--|--|
| due   |  |  |  |  |
| <b>Total (i+ii+iii)</b>   |  |  |  |  |
| <b>Change in Indebtedness during the financial year</b>                           |  |  |  |  |
| <ul style="list-style-type: none"> <li>• Addition</li> <li>• Reduction</li> </ul> |  |  |  |  |
| <b>Net Change</b>   |  |  |  |  |
| <b>Indebtedness at the end of the financial year</b>                              |  |  |  |  |
| i) Principal Amount   |  |  |  |  |
| ii) Interest due but not paid   |  |  |  |  |
| iii) Interest accrued but not due   |  |  |  |  |
| <b>Total (i+ii+iii)</b>   |  |  |  |  |

## VI. REMUNERATION OF DIRECTORS AND KEY MANAGERIAL PERSONNEL

*A. Remuneration to Managing Director, Whole-time Directors and/or Manager:*

| Sl. no. | Particulars of Remuneration  | Name of MD/WTD/ Manager |     |     |      | Total Amount |
|---------|--|-------------------------|-----|-----|------|--------------|
|         |  | ----                    | --- | --- | ---- |              |
| 1.      | Gross salary<br>(a) Salary as per provisions contained in section 17(1) of the Income-tax Act, 1961<br><br>(b) Value of perquisites u/s 17(2) Income-tax Act, 1961<br><br>(c) Profits in lieu of salary under section 17(3) Income-tax Act, 1961 |                         |     |     |      |              |

|    |  |  |  |  |  |  |
|----|--|--|--|--|--|--|
| 2. | Stock Option   |  |  |  |  |  |
| 3. | Sweat Equity   |  |  |  |  |  |
| 4. | Commission<br>- as % of profit<br>- others, specify... |  |  |  |  |  |
| 5. | Others, please specify                                 |  |  |  |  |  |
|    | Total (A)  |  |  |  |  |  |
|    | Ceiling as per the Act                                 |  |  |  |  |  |
|    |  |  |  |  |  |  |

*B. Remuneration to other directors:*

| Sl. no. | Particulars of Remuneration  | Name of Directors |      |      |     | Total Amount |
|---------|--|-------------------|------|------|-----|--------------|
|         |  | -----             | ---- | ---- | --- |              |
|         | 3. Independent Directors<br><br>• Fee for attending board committee meetings<br>• Commission<br>• Others, please specify         |                   |      |      |     |              |
|         | Total (1)  |                   |      |      |     |              |
|         | 4. Other Non-Executive Directors<br><br>• Fee for attending board committee meetings<br>• Commission<br>• Others, please specify |                   |      |      |     |              |
|         | Total (2)  |                   |      |      |     |              |
|         | Total (B)=(1+2)  |                   |      |      |     |              |
|         | Total Managerial Remuneration  |                   |      |      |     |              |
|         | Overall Ceiling as per the Act   |                   |      |      |     |              |
|         |  |                   |      |      |     |              |

*C. REMUNERATION TO KEY MANAGERIAL PERSONNEL OTHER THAN MD/MANAGER/WTD*

| Sl. no. | Particulars of Remuneration  | Key Managerial Personnel |                   |     |       |
|---------|--|--------------------------|-------------------|-----|-------|
|         |  | CEO                      | Company Secretary | CFO | Total |
| 1.      | Gross salary<br>(a) Salary as per provisions contained in section 17(1) of the Income-tax Act, 1961<br><br>(b) Value of perquisites u/s 17(2) Income-tax Act, 1961<br><br>(c) Profits in lieu of salary under section 17(3) Income-tax Act, 1961 |                          |                   |     |       |
| 2.      | Stock Option   |                          |                   |     |       |
| 3.      | Sweat Equity   |                          |                   |     |       |
| 4.      | Commission<br>- as % of profit<br>- others, specify...   |                          |                   |     |       |
| 5.      | Others, please specify   |                          |                   |     |       |
|         | Total  |                          |                   |     |       |

## VII. PENALTIES / PUNISHMENT / COMPOUNDING OF OFFENCES:

| Type | Section of the Companies Act | Brief Description | Details of Penalty / Punishment/ Compounding fees imposed | Authority [RD / NCLT / COURT] | Appeal made, if any (give Details) |
|------|------------------------------|-------------------|---|-------------------------------|------------------------------------|
|      |                              |                   |   |                               |                                    |

|                                     |  |  |  |  |  |
|-------------------------------------|--|--|--|--|--|
| <b>A. COMPANY</b>                   |  |  |  |  |  |
| Penalty                             |  |  |  |  |  |
| Punishment                          |  |  |  |  |  |
| Compounding                         |  |  |  |  |  |
| <b>B. DIRECTORS</b>                 |  |  |  |  |  |
| Penalty                             |  |  |  |  |  |
| Punishment                          |  |  |  |  |  |
| Compounding                         |  |  |  |  |  |
| <b>C. OTHER OFFICERS IN DEFAULT</b> |  |  |  |  |  |
| Penalty                             |  |  |  |  |  |
| Punishment                          |  |  |  |  |  |
| Compounding                         |  |  |  |  |  |



**Form No. MGT-10**

**Changes in shareholding position of promoters and top ten shareholders**

*[Pursuant to section 93 of the Companies Act, 2013 and rule 13 of the Companies (Management and Administration) Rules, 2014]*

1. (a) CIN:  
(b) GLN:
  
2. (a) Name of the company:  
(b) Registered office address:  
(c) E-mail id:
  
3. Name of the stock exchange where the shares of the company are listed:  
(i)  
(ii)
  
4. Details of change in shareholding position of promoters:

| Name of the Promoter | No. of shares held before the change | % of shareholding before the change | Change in share holding in number of shares<br>(+) Increase (-) decrease | No. of shares held after the change |
|----------------------|--------------------------------------|-------------------------------------|--|-------------------------------------|
| (1)                  | (2)                                  | (3)                                 | (4)  | (5)                                 |
|                      |                                      |                                     |  |                                     |
|                      |                                      |                                     |  |                                     |
|                      |                                      |                                     |  |                                     |

| % of shareholding after the change | Reason for change | No. of shares pledged/ encumbered after the change | Remarks |
|------------------------------------|-------------------|--|---------|
| (6)                                | (7)               | (8)  |         |
|                                    |                   |  |         |
|                                    |                   |  |         |
|                                    |                   |  |         |

5.Details of change in shareholding position of top ten share holders:

| Name of the share holders | No. of shares held before the change | % of shareholding before the change | Change in share holding in number of shares<br>(+) Increase (-) decrease | No. of shares held after the change |
|---------------------------|--------------------------------------|-------------------------------------|--|-------------------------------------|
| (1)                       | (2)                                  | (3)                                 | (4)  | (5)                                 |
|                           |                                      |                                     |  |                                     |
|                           |                                      |                                     |  |                                     |
|                           |                                      |                                     |  |                                     |

| % of shareholding after the change | Reason for change | No. of shares pledged/ encumbered after the change | Remarks |
|------------------------------------|-------------------|--|---------|
| (6)                                | (7)               | (8)  |         |
|                                    |                   |  |         |
|                                    |                   |  |         |
|                                    |                   |  |         |

Signature

Date :

Place:

**Form No. MGT-11**

**Proxy form**

*[Pursuant to section 105(6) of the Companies Act, 2013 and rule 19(3) of the Companies (Management and Administration) Rules, 2014]*

CIN:

Name of the company:

Registered office:

Name of the member (s):

Registered address:

E-mail Id:

Folio No/ Client Id:

DP ID:

I/We, being the member (s) of ..... shares of the above named company, hereby appoint

1. Name: .....

Address:

E-mail Id:

Signature:....., or failing him

2. Name: .....

Address:

E-mail Id:

Signature:....., or failing him

3. Name: .....

Address:

E-mail Id:

Signature:.....

as my/our proxy to attend and vote (on a poll) for me/us and on my/our behalf at the .....Annual general meeting/ Extraordinary general meeting of the company, to be held on the ..... day of..... At..... a.m. / p.m. at.....(place) and at any adjournment thereof in respect of such resolutions as are indicated below:

Resolution No.

1.....

2.....

3.....

Signed this..... day of..... 20....

Signature of shareholder

Affix  
Revenue  
Stamp

Signature of Proxy holder(s)

**Note: This form of proxy in order to be effective should be duly completed and deposited at the Registered Office of the Company, not less than 48 hours before the commencement of the Meeting.**

**Form No. MGT-12**

**Polling Paper**

*[Pursuant to section 109(5) of the Companies Act, 2013 and rule 21(1)(c) of the Companies (Management and Administration) Rules, 2014]*

Name of the Company:

Registered office:

## BALLOT PAPER

| S<br>No | Particulars  | Details |
|---------|--|---------|
| 1.      | Name of the First Named Shareholder (In block letters)   |         |
| 2.      | Postal address   |         |
| 3.      | Registered folio No. / *Client ID No. (*Applicable to investors holding shares in dematerialized form) |         |
| 4.      | Class of Share   |         |

I hereby exercise my vote in respect of Ordinary/ Special resolution enumerated below by recording my assent or dissent to the said resolution in the following manner:

| No | Item No. | No. of shares held by me | I assent to the resolution | I dissent from the resolution |
|----|----------|--------------------------|----------------------------|-------------------------------|
| 1. |          |                          |                            |                               |

|        |  |                                |  |  |
|--------|--|--------------------------------|--|--|
|        |  |                                |  |  |
| Place: |  |                                |  |  |
| Date:  |  | (Signature of the shareholder) |  |  |



**FORM No. MGT-13**

**Report of Scrutinizer(s)**

*[Pursuant to rule section 109 of the Companies Act, 2013 and rule 21(2) of the Companies (Management and Administration) Rules, 2014]*

To,

\_\_\_\_\_

Chairman

\_\_\_\_\_ Annual / Extraordinary General Meeting of the Equity

Shareholders of \_\_\_\_\_ Limited

Held on \_\_\_\_\_ at \_\_\_\_\_

Dear Sir,

I/We, \_\_\_\_\_, \*and  
\_\_\_\_\_, appointed as Scrutinizer(s) for the  
purpose of the poll taken on the below mentioned resolution(s), at the  
\_\_\_\_\_ meeting of the Equity Shareholders of  
\_\_\_\_\_ Limited, held on \_\_\_\_\_ at  
\_\_\_\_\_, submit our report as under:

1. After the time fixed for closing of the poll by the Chairman, \_\_\_\_\_ ballot boxes kept for polling were locked in my/our presence with due identification marks placed by me/us.
2. The locked ballot boxes were subsequently opened in my/our presence and poll papers were diligently scrutinized. The poll papers were reconciled with the records maintained by the Company / Registrar and Transfer Agents of the Company and the authorizations / proxies lodged with the Company.

3. The poll papers, which were incomplete and/or which were otherwise found defective have been treated as invalid and kept separately.

OR

I/We did not find any poll papers invalid.

*\* Not applicable if there is only one scrutinizer appointed.*

4. The result of the Poll is as under:

**(a) Resolution \_\_\_\_\_ -**

*(Reproduce Item No. and heading of the Resolution)*

(i) Voted **in favour** of the resolution:

| Number of members present and voting<br>(in person or by proxy) | Number of votes cast by them | % of total number of valid votes cast |
|---|------------------------------|---------------------------------------|
|   |                              |                                       |

(ii) Voted **against** the resolution:

| Number of members present and voting | Number of votes cast by | % of total number of |
|--------------------------------------|-------------------------|----------------------|
|                                      |                         |                      |

|                         |      |                  |
|-------------------------|------|------------------|
| (in person or by proxy) | them | valid votes cast |
|                         |      |                  |

(iii) **Invalid** votes :

|  |                                       |
|--|---------------------------------------|
| Total number of members<br>(in person or by proxy)<br>whose votes were declared<br>invalid | Total number of votes<br>cast by them |
|  |                                       |

**(c) Resolution** \_\_\_\_\_ -

\_\_\_\_\_  
(Reproduce Item No. and heading of the Resolution)

(i) Voted **in favour** of the resolution:

|   |                                    |  |
|---|------------------------------------|--|
| Number of members<br>present and voting<br>(in person or by<br>proxy) | Number of<br>votes cast by<br>them | % of total<br>number of<br>valid votes<br>cast |
|   |                                    |  |

(ii) Voted **against** the resolution:

| Number of members present and voting (in person or by proxy) | Number of votes cast by them | % of total number of valid votes cast |
|--|------------------------------|---------------------------------------|
|  |                              |                                       |

(iii) **Invalid** votes :

| Total number of members (in person or by proxy) whose votes were declared invalid | Total number of votes cast by them |
|---|------------------------------------|
|   |                                    |

----- (Enumerate depending on the number of resolutions for which poll is taken)

5. A Compact Disc (CD) containing a list of equity shareholders who voted "FOR", "AGAINST" and those whose votes were declared invalid for each resolution is enclosed.
6. The poll papers and all other relevant records were sealed and handed over to the Company Secretary / Director authorized by the Board for safe keeping.

Thanking you,

Yours faithfully,

Place:

\_\_\_\_\_

Dated:

\_\_\_\_\_

Name/s and Signature/s of the Scrutinizer/s



# FORM NO. MGT.14

[Pursuant to section 94(1), 117(1)]



## Filing of Resolutions and agreements to the Registrar

Form language  English  Hindi  
Refer the instruction kit for filing the form.

1.(a)\*Corporate identity number (CIN) of company

Do not fill

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the  
registered office  
of the company

(c)\*e-mail ID of the company

3. \*Registration of  Resolution(s)  Agreement  Postal ballot resolution(s) under Section 110  
 Proposed resolution under section 94(1)

4. Date of dispatch of notice for passing of

(a) Resolution(s)

(DD/MM/YYYY)

(b) Postal ballot resolution(s)

(DD/MM/YYYY)

5. Date of passing of

(a) Resolution(s)

(DD/MM/YYYY)

(b) Postal ballot resolution(s)

(DD/MM/YYYY)

6. Number of resolution(s) for which the form is being filed

### Details of the resolution

I.

(a) (i) Section of the Companies Act, 2013 under which passed

(ii) Section of the Companies Act, 1956 under which passed

(b) Purpose of passing the resolution

If others, mention the section and purpose

(c) Subject matter of the resolution

(d) Mention whether resolution passed by postal ballot  Yes  No

(e) Indicate the authority passing or agreeing to the resolution

Board of directors  Shareholders  Class of shareholders  Creditors

(f) Whether ordinary or special resolution or with requisite majority

Ordinary resolution  Special resolution  Requisite majority

7. (a) In case of alteration in object clause, whether there is any change in the industrial activity of the company  
 Yes  No

(b) If yes, provide the main division of new industrial activity of the company

Description of the main division

8. In case of voluntary winding up under section 304, provide the following details

(a) Mode of winding up  Members'  Creditors'

(b) Date of commencement of winding up  (DD/MM/YYYY)

(c) Number of liquidators

#### Details of liquidator(s)

I.

Income-tax permanent account number (Income-tax PAN)

Name

Address

Line I

Line II

City

State

Country

Pin Code

9. Details of agreement

(a) Date of agreement  (DD/MM/YYYY)

(b) (i) Section of the Companies Act, 2013 under which entered

(ii) Section of the Companies Act, 1956 under which entered

(c) Purpose of entering into the agreement



If others, mention the section and purpose

(d) Subject matter of the agreement

(e) Indicate the authority adopting the agreement

Board of directors  Shareholders  Class of shareholders  Creditors

10. Service request number(SRN) of Form INC.28

11. Total number of members as on the date of filing

### Attachments

- 1. Copy(s) of resolution(s) along with copy of explanatory statement under section 102
- 2. Altered memorandum of association
- 3. Altered articles of association
- 4. Copy of agreement
- 5. Optional attachment(s) - if any

|        |
|--------|
| Attach |
| Attach |
| Attach |
| Attach |
| Attach |

### List of Attachments

### Declaration

I am authorized by the Board of Directors of the Company vide resolution number  Dated  (DD/MM/YYYY) to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

- 1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
- 2. All the required attachments have been completely and legibly attached to this form. It is also certified that copy of the resolution(s) or agreement(s) filed herewith is or are a true copy(s) of the original.
- 3. Any application, writ petition or suit had not been filed regarding the matter in respect of which this petition/application has been made, before any court of law or any other authority or any other Bench or the Board and not any such application, writ petition or suit is pending before any of them.

**\*To be digitally signed by**

\*Designation

Name of liquidator

\*Director identification number of the director; or Income-tax

PAN of the liquidator; DIN or Income-tax PAN of manager or CEO or CFO; or membership number of Company secretary;

**Note: Attention is also drawn to provisions of Section 448 and 449 which provide for punishment for false statement and punishment for false evidence respectively**

Modify

Check Form

Prescrutiny

Submit

For office use only:

Affix filing details

eForm Service request number (SRN)  eForm filing date  (DD/MM/YYYY)

This e-Form is hereby registered

Digital signature of the authorising officer

Confirm Submission

Date of signing

(DD/MM/YYYY)

[To be published in the Gazette of India, Extraordinary, part II, section 3, sub-section (i)]

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, 05<sup>th</sup> March, 2021

G.S.R-(E).- In exercise of the powers conferred by sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Management and Administration) Rules, 2014, namely:-

1. Short title and commencement.- (1) These rules may be called the Companies (Management and Administration) Amendment Rules, 2021.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Companies (Management and Administration) Rules, 2014, (herein after referred as the said rules), in rule 11, for sub-rule (1), the following sub-rule shall be substituted, namely:-

“(1) Every company shall file its annual return in Form No.MGT-7 except One Person Company (OPC) and Small Company. One Person Company and Small Company shall file annual return from the financial year 2020-2021 onwards in Form No.MGT-7A”;

(a). in the said rules, for rule 12, the following rule shall be substituted, namely,-

“12.Filing of Annual Return with Registrar.- A copy of the annual return shall be filed with the Registrar with such fees as may be specified for this purpose.”.

(b) in the said rules, in rule 20, after proviso in sub-rule (2), the following explanations shall be numbered namely, \_

“Explanation-I.- For the purpose of this sub-rule, “Nidhi” means a company which has been incorporated as a Nidhi with the object of cultivating the habit of thrift and savings amongst its members, receiving deposits from and lending to, its members only, for their mutual benefit, and which complies with such rules as are made by the Central Government for regulation of such class of companies.

Explanation-II.- For the purposes of this rule, the expression-

- (i) ‘agency’ means the National Securities Depository Limited, the Central Depository Services (India) Limited or any other entity approved by the Ministry of Corporate Affairs subject to condition that the National Securities Depository Limited, the Central Depository Services (India) Limited or such other entity has obtained a certificate from the Standardisation Testing and Quality Certification Directorate, Department of Information Technology, Ministry of Communications and Information Technology, Government of India including with regard to compliance with parameters under Explanation (vi);
- (ii) ‘cut-off date’ means a date not earlier than seven days before the date of general meeting for determining the eligibility to vote by electronic means or in the general meeting;
- (iii) ‘cyber security’ means protecting information, equipment, devices, computer, computer resource, communication device and information stored therein from unauthorised access, use, disclosures, disruption, modification or destruction;
- (iv) ‘electronic voting system’ means a secured system based process of display of electronic ballots, recording of votes of the members and the number of votes polled in favour or against, in such a manner that the entire voting exercised by way of electronic means gets registered and counted in an electronic registry in a centralised server with adequate cyber security;

- (v) 'remote e-voting' means the facility of casting votes by a member using an electronic voting system from a place other than venue of general meeting'
- (vi) 'secured system' means computer hardware, software, and procedure that-
  - (a) are reasonably secure from unauthorised access and misuse;
  - (b) provide a reasonable level of reliability and correct operation;
  - (c) are reasonably suited to performing the intended functions; and
  - (d) adhere to generally accepted security procedures;
- (vii) 'voting by electronic means' includes "remote e-voting" and voting at the general meeting through an electronic voting system which may be the same as used for remote e-voting."

(c). in the said rules , for Form No.MGT-7, the following forms No.MGT-7 and MGT-7A shall be substituted, namely:-

**FORM NO. MGT-7**

[Pursuant to sub-section (1) of section 92 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Management and Administration) Rules, 2014]

**Annual Return  
(other than OPCs  
and Small  
Companies)**

Form language  English  Hindi

Refer the instruction kit for filing the form.

**I. REGISTRATION AND OTHER DETAILS**

- (i) \*Corporate Identification Number (CIN) of the company  **Pre-fill**  
Global Location Number (GLN) of the company   
\*Permanent Account Number (PAN) of the company

- (ii) (a) Name of the company   
(b) Registered office address

- c) \*email-ID of the company   
(d) \*Telephone number with STD code   
(e) Website

- (iii) Date of Incorporation

| (iv) Type of the Company | Category of the Company | Sub-category of the Company |
|--------------------------|-------------------------|-----------------------------|
| <input type="text"/>     | <input type="text"/>    | <input type="text"/>        |

- (v) Whether company is having share capital  Yes  No

- (vi) \*Whether shares listed on recognized Stock Exchange(s)  Yes  No

(a) Details of stock exchanges where shares are listed

| S. No. | Stock Exchange Name  | Code                 |
|--------|----------------------|----------------------|
| 1      | <input type="text"/> | <input type="text"/> |
| 2      | <input type="text"/> | <input type="text"/> |

(b) CIN of the Registrar and Transfer Agent

Pre-fill

Name of the Registrar and Transfer Agent

Registered office address of the Registrar and Transfer Agents

(vii) \*Financial year From  (DD/MM/YYYY) To  (DD/MM/YYYY)

(viii) \*Whether Annual General Meeting (AGM) held  Yes  No

(a) If yes, date of AGM

(b) Due date of AGM

(c) Whether any extension for AGM granted  Yes  No

(d) If yes, provide the Service Request Number (SRN) of the application form filed for extension

(e) Extended due date of AGM after grant of extension

(f) Specify the reasons for not holding the same

Pre-fill

## II. PRINCIPAL BUSINESS ACTIVITIES OF THE COMPANY

\*Number of business activities

| S. No. | Main Activity group code | Description of Main Activity group | Business Activity Code | Description of Business Activity | % of turnover of the company |
|--------|--------------------------|------------------------------------|------------------------|----------------------------------|------------------------------|
| 1      |                          |                                    |                        |                                  |                              |
| 2      |                          |                                    |                        |                                  |                              |

## III. PARTICULARS OF HOLDING, SUBSIDIARY AND ASSOCIATE COMPANIES (INCLUDING JOINT VENTURES)

\*No. of Companies for which information is to be given

Pre-fill All

| S. No. | Name of the company | CIN / FCRN | Holding/ Subsidiary/ Associate/ Joint venture | % of shares held |
|--------|---------------------|------------|---|------------------|
| 1      |                     |            |   |                  |
| 2      |                     |            |   |                  |

**IV. SHARE CAPITAL, DEBENTURES AND OTHER SECURITIES OF THE COMPANY**

**(i) \*SHARE CAPITAL**

**(a) Equity share capital**

| Particulars                               | Authorised Capital | Issued capital | Subscribed capital | Paid Up capital |
|---|--------------------|----------------|--------------------|-----------------|
| Total number of equity shares             |                    |                |                    |                 |
| Total amount of equity shares (in rupees) |                    |                |                    |                 |

Number of classes

| Class of shares                            | Authorised Capital | Issued capital | Subscribed Capital | Paid Up capital |
|--|--------------------|----------------|--------------------|-----------------|
| <input type="text"/>                       |                    |                |                    |                 |
| Number of equity shares                    |                    |                |                    |                 |
| Nominal value per share (in rupees)        |                    |                |                    |                 |
| Total amount of equity shares (in rupees ) |                    |                |                    |                 |

**(b) Preference share capital**

| Particulars                                   | Authorised Capital | Issued capital | Subscribed capital | Paid Up capital |
|---|--------------------|----------------|--------------------|-----------------|
| Total number of preference shares             |                    |                |                    |                 |
| Total amount of preference shares (in rupees) |                    |                |                    |                 |

Number of classes

| Class of shares                               | Authorised Capital | Issued capital | Subscribed capital | Paid Up capital |
|---|--------------------|----------------|--------------------|-----------------|
| <input type="text"/>                          |                    |                |                    |                 |
| Number of preference shares                   |                    |                |                    |                 |
| Nominal value per share (in rupees)           |                    |                |                    |                 |
| Total amount of preference shares (in rupees) |                    |                |                    |                 |

**(c) Unclassified share capital**

| Particulars                         | Authorised Capital |
|-------------------------------------|--------------------|
| Total amount of unclassified shares |                    |



**(d) Break-up of paid-up share capital**

| Class of Shares                                  | Number of shares |        |       | Total Nominal Amount | Total Paid-up amount | Total premium |
|--|------------------|--------|-------|----------------------|----------------------|---------------|
|  | Physical         | DEM AT | Total |                      |                      |               |
| <b>Equity shares</b>                             |                  |        |       |                      |                      |               |
| <b>At the beginning of the year</b>              |                  |        |       |                      |                      |               |
| <b>Increase during the year</b>                  |                  |        |       |                      |                      |               |
| i. Public Issues                                 |                  |        |       |                      |                      |               |
| ii. Rights issue                                 |                  |        |       |                      |                      |               |
| iii. Bonus issue                                 |                  |        |       |                      |                      |               |
| iv. Private Placement/<br>Preferential allotment |                  |        |       |                      |                      |               |
| v. ESOPs   |                  |        |       |                      |                      |               |
| vi. Sweat equity shares<br>allotted              |                  |        |       |                      |                      |               |
| vii. Conversion of Preference<br>share           |                  |        |       |                      |                      |               |
| viii. Conversion of Debentures                   |                  |        |       |                      |                      |               |
| ix. GDRs/ADRs                                    |                  |        |       |                      |                      |               |
| x. Others, specify<br><input type="text"/>       |                  |        |       |                      |                      |               |
| <b>Decrease during the year</b>                  |                  |        |       |                      |                      |               |
| i. Buy-back of shares                            |                  |        |       |                      |                      |               |
| ii. Shares forfeited                             |                  |        |       |                      |                      |               |
| iii. Reduction of share capital                  |                  |        |       |                      |                      |               |
| iv. Others, specify<br><input type="text"/>      |                  |        |       |                      |                      |               |
| <b>At the end of the year</b>                    |                  |        |       |                      |                      |               |
| <b>Preference shares</b>                         |                  |        |       |                      |                      |               |
| <b>At the beginning of the year</b>              |                  |        |       |                      |                      |               |
| <b>Increase during the year</b>                  |                  |        |       |                      |                      |               |
| i. Issues of shares                              |                  |        |       |                      |                      |               |
| ii. Re-issue of forfeited shares                 |                  |        |       |                      |                      |               |
| iii. Others, specify<br><input type="text"/>     |                  |        |       |                      |                      |               |
| <b>Decrease during the year</b>                  |                  |        |       |                      |                      |               |
| i. Redemption of shares                          |                  |        |       |                      |                      |               |
| ii. Shares forfeited                             |                  |        |       |                      |                      |               |
| iii. Reduction of share capital                  |                  |        |       |                      |                      |               |

|   |  |  |  |  |  |  |
|---|--|--|--|--|--|--|
| iv. Others, specify<br><input type="text"/> |  |  |  |  |  |  |
| <b>At the end of the year</b>               |  |  |  |  |  |  |

ISIN of the equity shares of the company

(ii) Details of stock split/consolidation during the year (for each class of shares)

| Class of shares              |                      | (i) | (ii) | (iii) |
|------------------------------|----------------------|-----|------|-------|
| Before split / Consolidation | Number of shares     |     |      |       |
|                              | Face value per share |     |      |       |
| After split / consolidation  | Number of shares     |     |      |       |
|                              | Face value per share |     |      |       |

(iii) Details of shares/Debentures Transfers since closure date of last financial year (or in the case of the first return at any time since the incorporation of the company)\*

Nil

[Details being provided in a CD/Digital Media]  Yes  No  Not applicable

Separate sheet attached for details of transfers  Yes  No

Note: In case list of transfer exceeds 10, option for submission as a separate sheet attachment or submission in a CD/Digital Media may be shown.

Date of Previous AGM

|  |         |  |                               |
|--|---------|--|-------------------------------|
| Date of Registration of Transfer             |         |  |                               |
| Type of Transfer                             |         | 1 - Equity, 2- Preference Shares,3 - Debentures, 4 - Stock |                               |
| Number of Shares/ Debentures/<br>Transferred | Units   | Amount per   | (in Rs.) Share/debenture/unit |
| Ledger Folio of Transferor                   |         |  |                               |
| Transferor's Name                            |         |  |                               |
|  | Surname | Middle Name  | First Name                    |
| Ledger Folio of Transferee                   |         |  |                               |
| Transferee's Name                            |         |  |                               |
|  | Surname | Middle Name  | First Name                    |

|  |         |  |                               |
|--|---------|--|-------------------------------|
| Date of Registration of Transfer             |         |  |                               |
| Type of Transfer                             |         | 1 - Equity, 2- Preference Shares,3 - Debentures, 4 - Stock |                               |
| Number of Shares/ Debentures/<br>Transferred | Units   | Amount per   | (in Rs.) Share/debenture/unit |
| Ledger Folio of Transferor                   |         |  |                               |
| Transferor's Name                            |         |  |                               |
|  | Surname | Middle Name  | First Name                    |
| Ledger Folio of Transferee                   |         |  |                               |
| Transferee's Name                            |         |  |                               |
|  | Surname | Middle Name  | First Name                    |

(iv) \*Debentures (Outstanding as at the end of financial year)

| Particulars                   | Number of units | Nominal value per unit | Total value |
|-------------------------------|-----------------|------------------------|-------------|
| Non-convertible debentures    |                 |                        |             |
| Partly convertible debentures |                 |                        |             |
| Fully convertible debentures  |                 |                        |             |
| <b>Total</b>                  |                 |                        |             |

Details of debentures

| Class of Debentures           | Outstanding as at the beginning of the year | Increase during the year | Decrease during the year | Outstanding as at the end of the year |
|-------------------------------|---|--------------------------|--------------------------|---------------------------------------|
| Non-convertible debentures    |   |                          |                          |                                       |
| Partly convertible debentures |   |                          |                          |                                       |
| Fully convertible debentures  |   |                          |                          |                                       |

(v) Securities (other than shares and debentures)

| Type of Securities | Number of Securities | Nominal Value of each Unit | Total Nominal Value | Paid up Value of each Unit | Total Paid up Value |
|--------------------|----------------------|----------------------------|---------------------|----------------------------|---------------------|
|                    |                      |                            |                     |                            |                     |
|                    |                      |                            |                     |                            |                     |
| <b>Total</b>       |                      |                            |                     |                            |                     |

V. \*Turnover and net worth of the company (as defined in the Companies Act, 2013)

(i) Turnover

(ii) Net worth of the Company

VI. (a) \*SHARE HOLDING PATTERN - Promoters

| S. No. | Category                          | Equity           |            | Preference       |            |
|--------|-----------------------------------|------------------|------------|------------------|------------|
|        |                                   | Number of shares | Percentage | Number of shares | Percentage |
| 1.     | Individual/Hindu Undivided Family |                  |            |                  |            |
|        | (i) Indian                        |                  |            |                  |            |

|     |   |  |  |  |  |
|-----|---|--|--|--|--|
|     | (ii) Non-resident Indian (NRI)          |  |  |  |  |
|     | (iii) Foreign national (other than NRI) |  |  |  |  |
| 2.  | Government                              |  |  |  |  |
|     | (i) Central Government                  |  |  |  |  |
|     | (ii) State Government                   |  |  |  |  |
|     | (iii) Government companies              |  |  |  |  |
| 3.  | Insurance companies                     |  |  |  |  |
| 4.  | Banks                                   |  |  |  |  |
| 5.  | Financial institutions                  |  |  |  |  |
| 6.  | Foreign institutional investors         |  |  |  |  |
| 7.  | Mutual funds                            |  |  |  |  |
| 8.  | Venture capital                         |  |  |  |  |
| 9.  | Body corporate (not mentioned above)    |  |  |  |  |
| 10. | Others <input type="text"/>             |  |  |  |  |
|     | <b>Total</b>                            |  |  |  |  |

Total number of shareholders (promoters)

**(b) \*SHARE HOLDING PATTERN – Public/Other than promoters**

| S. No. | Category                                | Equity           |            | Preference       |            |
|--------|---|------------------|------------|------------------|------------|
|        |   | Number of shares | Percentage | Number of shares | Percentage |
| 1.     | Individual/Hindu Undivided Family       |                  |            |                  |            |
|        | (i) Indian                              |                  |            |                  |            |
|        | (ii) Non-resident Indian (NRI)          |                  |            |                  |            |
|        | (iii) Foreign national (other than NRI) |                  |            |                  |            |
| 2.     | Government                              |                  |            |                  |            |
|        | (i) Central Government                  |                  |            |                  |            |
|        | (ii) State Government                   |                  |            |                  |            |
|        | (iii) Government companies              |                  |            |                  |            |
| 3.     | Insurance companies                     |                  |            |                  |            |
| 4.     | Banks                                   |                  |            |                  |            |
| 5.     | Financial institutions                  |                  |            |                  |            |
| 6.     | Foreign institutional investors         |                  |            |                  |            |
| 7.     | Mutual funds                            |                  |            |                  |            |
| 8.     | Venture capital                         |                  |            |                  |            |
| 9.     | Body corporate                          |                  |            |                  |            |

|     |                       |                      |  |  |  |
|-----|-----------------------|----------------------|--|--|--|
|     | (not mentioned above) |                      |  |  |  |
| 10. | Others                | <input type="text"/> |  |  |  |
|     | Total                 |                      |  |  |  |

Total number of shareholders (other than promoters)

Total number of shareholders (Promoters + Public/Other than promoters)

(c) \*Details of Foreign institutional investors' (FIIs) holding shares of the company

| Name of the FII | Address | Date of Incorporation | Country of Incorporation | Number of shares held | % of shares held |
|-----------------|---------|-----------------------|--------------------------|-----------------------|------------------|
|                 |         |                       |                          |                       |                  |

#### VII. \*NUMBER OF PROMOTERS, MEMBERS, DEBENTURE HOLDERS

| Details                        | At the beginning of the year | At the end of the year |
|--------------------------------|------------------------------|------------------------|
| Promoters                      |                              |                        |
| Members (other than promoters) |                              |                        |
| Debenture holders              |                              |                        |

#### VIII. DETAILS OF DIRECTORS AND KEY MANAGERIAL PERSONNEL

(A) \*Composition of Board of Directors

| Category                          | Number of directors at the beginning of the year |               | Number of directors at the end of the year |               | Percentage of shares held by directors as at the end of year |               |
|-----------------------------------|--|---------------|--|---------------|--|---------------|
|                                   | Executive  | Non-executive | Executive                                  | Non-executive | Executive  | Non-executive |
| A. Promoter                       |  |               |  |               |  |               |
| B. Non-Promoter                   |  |               |  |               |  |               |
| (i) Non-Independent               |  |               |  |               |  |               |
| (ii) Independent                  |  |               |  |               |  |               |
| C. Nominee Directors representing |  |               |  |               |  |               |

|                             |  |  |  |  |  |  |
|-----------------------------|--|--|--|--|--|--|
| (i) Banks and FIs           |  |  |  |  |  |  |
| (ii) Investing institutions |  |  |  |  |  |  |
| (iii) Government            |  |  |  |  |  |  |
| (iv) Small share holders    |  |  |  |  |  |  |
| (v) Others                  |  |  |  |  |  |  |
| Total                       |  |  |  |  |  |  |

Number of Directors and Key managerial personnel (who is not director) as on the financial year end date

**(B) (i) \*Details of directors and Key managerial personnel as on the closure of financial year**

| Name | DIN/PAN | Designation | Number of equity shares held | Date of cessation (after closure of financial year : If any) |
|------|---------|-------------|------------------------------|--|
|      |         |             |                              |  |

**(ii) Particulars of change in director(s) and Key managerial personnel during the year**

| Name | DIN/PAN | Designation at the beginning / during the financial year | Date of appointment / change in designation / cessation | Nature of change (Appointment/ Change in designation/ Cessation) |
|------|---------|--|---|--|
|      |         |  |   |  |

**IX. MEETINGS OF MEMBERS/CLASS OF MEMBERS/BOARD/COMMITTEES OF THE BOARD OF DIRECTORS**

**A. MEMBERS/CLASS /REQUISITIONED/CLB/NCLT/COURT CONVENED MEETINGS**

Number of meetings held

| Type of meeting | Date of meeting | Total Number of Members entitled to attend meeting | Attendance                 |                         |
|-----------------|-----------------|--|----------------------------|-------------------------|
|                 |                 |  | Number of members attended | % of total shareholding |
|                 |                 |  |                            |                         |
|                 |                 |  |                            |                         |

**B. BOARD MEETINGS**\*Number of meetings held 

| S. No. | Date of meeting | Total Number of directors as on the date of meeting | Attendance                   |                 |
|--------|-----------------|---|------------------------------|-----------------|
|        |                 |   | Number of directors attended | % of attendance |
| 1      |                 |   |                              |                 |
| 2      |                 |   |                              |                 |

**C. COMMITTEE MEETINGS**Number of meetings held 

| S. No. | Type of meeting | Date of meeting | Total Number of Members as on the date of meeting | Attendance                 |                 |
|--------|-----------------|-----------------|---|----------------------------|-----------------|
|        |                 |                 |   | Number of members attended | % of attendance |
| 1      |                 |                 |   |                            |                 |

**D. \*ATTENDANCE OF DIRECTORS**

| S. No. | Name of the Director | Board Meetings   |                             |                 | Committee Meetings                                       |                             |                 | Whether attended AGM held on <input type="text"/> (Y/N/NA) |
|--------|----------------------|--|-----------------------------|-----------------|--|-----------------------------|-----------------|--|
|        |                      | Number of Meetings which director was entitled to attend | Number of Meetings attended | % of attendance | Number of Meetings which director was entitled to attend | Number of Meetings attended | % of attendance |  |
| 1      |                      |  |                             |                 |  |                             |                 |  |

**X. \*REMUNERATION OF DIRECTORS AND KEY MANAGERIAL PERSONNEL** NilNumber of Managing Director, Whole-time Directors and/or Manager whose remuneration details to be entered



| S. No. | Name  | Designation | Gross salary | Commission | Stock Option/Sweat equity | Others | Total Amount |
|--------|-------|-------------|--------------|------------|---------------------------|--------|--------------|
| 1.     |       |             |              |            |                           |        |              |
|        | Total |             |              |            |                           |        |              |

Number of CEO, CFO and Company secretary whose remuneration details to be entered

| S. No. | Name  | Designation | Gross salary | Commission | Stock Option/Sweat equity | Others | Total Amount |
|--------|-------|-------------|--------------|------------|---------------------------|--------|--------------|
| 1.     |       |             |              |            |                           |        |              |
|        | Total |             |              |            |                           |        |              |

Number of other directors whose remuneration details to be entered

| S. No. | Name  | Designation | Gross salary | Commission | Stock Option/Sweat equity | Others | Total Amount |
|--------|-------|-------------|--------------|------------|---------------------------|--------|--------------|
| 1.     |       |             |              |            |                           |        |              |
|        | Total |             |              |            |                           |        |              |

#### XI. MATTERS RELATED TO CERTIFICATION OF COMPLIANCES AND DISCLOSURES

- A. \*Whether the company has made compliances and disclosures in respect of applicable provisions of the Companies Act, 2013 during the year  Yes  No
- B. If No, give the reasons/observations

#### XII. PENALTY AND PUNISHMENT – DETAILS THEREOF

(A) DETAILS OF PENALTIES / PUNISHMENT IMPOSED ON COMPANY/DIRECTORS /OFFICERS

Nil

| Name of the company/ directors/ officers | Name of the court/ concerned Authority | Date of Order | Name of the Act and section under which penalised / punished | Details of penalty/ punishment | Details of appeal (if any) including present status |
|--|--|---------------|--|--------------------------------|---|
|  |  |               |  |                                |   |
|  |  |               |  |                                |   |

(B) DETAILS OF COMPOUNDING OF OFFENCES

Nil

| Name of the company/<br>directors/ officers | Name of the court/<br>concerned<br>Authority | Date of<br>Order | Name of the Act<br>and section under<br>which offence<br>committed | Particulars of<br>offence | Amount of<br>compounding (in<br>rupees) |
|---|--|------------------|--|---------------------------|---|
|   |  |                  |  |                           |   |
|   |  |                  |  |                           |   |

**XIII. Whether complete list of shareholders, debenture holders has been enclosed as an attachment**  Yes  No

(In case of 'No', submit the details separately through the method specified in instruction kit)

**XIV. COMPLIANCE OF SUB-SECTION (2) OF SECTION 92, IN CASE OF LISTED COMPANIES**

In case of a listed company or a company having paid up share capital of Ten Crore rupees or more or turnover of Fifty Crore rupees or more, details of company secretary in whole time practice certifying the annual return in Form MGT-8.

Name

Whether associate or fellow  Associate  Fellow

Certificate of practice number

**I/We certify that:**

- The return states the facts, as they stood on the date of the closure of the financial year aforesaid correctly and adequately.
- Unless otherwise expressly stated to the contrary elsewhere in this return, the Company has complied with applicable provisions of the Act during the financial year.
- The company has not, since the date of the closure of the last financial year with reference to which the last return was submitted or in the case of a first return since the date of incorporation of the company, issued any invitation to the public to subscribe for any securities of the company.
- Where the annual return discloses the fact that the number of members, (except in case of one person company), of the company exceeds two hundred, the excess consists wholly of persons who under second proviso to clause (ii) of sub-section (68) of section 2 of the Act are not to be included in reckoning the number of two hundred.

**Declaration**

I am authorised by the Board of Directors of the company vide resolution no.

dated

(DD/MM/YYYY) to sign this form and declare that all the requirements of the Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
2. All the required attachments have been completely and legibly attached to this form.

**Note: Attention is also drawn to the provisions of section 447, sections 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively.**

**To be digitally signed by**

Director

**DSC**

DIN of the director

**To be digitally signed by**

**DSC BOX**

- Company Secretary
- Company Secretary in practice

Membership number

Certificate of practice number

**Attachments**

1. list of share holders, debenture holders;
2. Approval letter for extension of AGM;
3. Copy of MGT-8;
4. Optional Attachment(s), if any.

**List of attachments**

**Attach**

**Attach**

**Attach**

**Attach**

**Remove Attachment**

Modify

Check Form

Prescrutiny

Submit

**This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the company**

**FORM NO. MGT-7A**

[Pursuant to sub-section (1) of section 92 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Management and Administration) Rules, 2014]

**Abridged Annual Return for OPCs and Small Companies**

Form language  English  Hindi

Refer the instruction kit for filing the form.

**I. REGISTRATION AND OTHER DETAILS**

- (i) \*Corporate Identification Number (CIN) of the company    **Pre-fill**  
Global Location Number (GLN) of the company   
\*Permanent Account Number (PAN) of the company
- (ii) (a) Name of the company   
(b) Registered office address  
  
(c) \*email-ID of the company   
(d) \*Telephone number with STD code   
(e) Website
- (iii) Date of Incorporation
- (iv) 

| Type of the Company  | Category of the Company | Sub-category of the Company |
|----------------------|-------------------------|-----------------------------|
| <input type="text"/> | <input type="text"/>    | <input type="text"/>        |
- (v) Whether company is having share capital  Yes  No
- (vi) Whether the form is filed for  
 OPC  Small Company
- (vii) \*Financial year From  (DD/MM/YYYY) To  (DD/MM/YYYY)
- (viii) \*Whether Annual General Meeting (AGM) held **(not applicable in case of OPC)**  
 Yes  No
- (a) If yes, date of AGM   
(b) Due date of AGM   
(c) Whether any extension for AGM granted  Yes  No

(d) If yes, provide the Service Request Number (SRN) of the application form filed for extension

(e) Extended due date of AGM after grant of extension

(f) Specify the reasons for not holding the same

**II. PRINCIPAL BUSINESS ACTIVITIES OF THE COMPANY**

\*Number of business activities

| S. No. | Main Activity group code | Description of Main Activity group | Business Activity Code | Description of Business Activity | % of turnover of the company |
|--------|--------------------------|------------------------------------|------------------------|----------------------------------|------------------------------|
| 1      |                          |                                    |                        |                                  |                              |
| 2      |                          |                                    |                        |                                  |                              |

**III. PARTICULARS OF ASSOCIATE COMPANIES INCLUDING JOINT VENTURES (not applicable for OPC)**

\*No. of Companies for which information is to be given

| S. No. | Name of the company | CIN / FCRN | Associate/ Joint venture | % of shares held |
|--------|---------------------|------------|--------------------------|------------------|
| 1      |                     |            |                          |                  |
| 2      |                     |            |                          |                  |

**IV. SHARE CAPITAL, DEBENTURES AND OTHER SECURITIES OF THE COMPANY**

(i) \*SHARE CAPITAL

(a) Equity share capital

| Particulars                   | Authorized Capital | Issued Capital | Subscribed Capital | Paid-up Capital |
|-------------------------------|--------------------|----------------|--------------------|-----------------|
| Total number of equity shares |                    |                |                    |                 |

|   |  |  |  |  |
|---|--|--|--|--|
| Total amount of equity shares (in rupees) |  |  |  |  |
|---|--|--|--|--|

Number of classes

| Particulars                               | Authorised Capital | Issued Capital | Subscribed Capital | Paid Up Capital |
|---|--------------------|----------------|--------------------|-----------------|
| Number of equity shares                   |                    |                |                    |                 |
| Nominal value per share (in rupees)       |                    |                |                    |                 |
| Total amount of equity shares (in rupees) |                    |                |                    |                 |

**(b) Preference share capital**

| Particulars                                   | Authorised Capital | Issued Capital | Subscribed Capital | Paid Up Capital |
|---|--------------------|----------------|--------------------|-----------------|
| Total number of preference shares             |                    |                |                    |                 |
| Total amount of preference shares (in rupees) |                    |                |                    |                 |

Number of classes

| Particulars                                   | Authorised Capital | Issued Capital | Subscribed Capital | Paid Up Capital |
|---|--------------------|----------------|--------------------|-----------------|
| Number of preference shares                   |                    |                |                    |                 |
| Nominal value per share (in rupees)           |                    |                |                    |                 |
| Total amount of preference shares (in rupees) |                    |                |                    |                 |

**(c) Unclassified share capital (not applicable for OPC)**

| Particulars                         | Authorised Capital |
|-------------------------------------|--------------------|
| Total amount of unclassified shares |                    |

**(d) Break-up of paid-up share capital (not applicable for OPC)**

| Class of Shares              | Number of shares | Total Nominal Amount | Total Paid-up amount | Total premium |
|------------------------------|------------------|----------------------|----------------------|---------------|
| <b>Equity shares</b>         |                  |                      |                      |               |
| At the beginning of the year |                  |                      |                      |               |
| Increase during the year     |                  |                      |                      |               |

|  |  |  |  |  |
|--|--|--|--|--|
| i. Public Issues                                 |  |  |  |  |
| ii. Rights issue                                 |  |  |  |  |
| iii. Bonus issue                                 |  |  |  |  |
| iv. Private Placement/<br>Preferential allotment |  |  |  |  |
| v. ESOPs   |  |  |  |  |
| vi. Sweat equity shares<br>allotted              |  |  |  |  |
| vii. Conversion of Preference<br>share           |  |  |  |  |
| viii. Conversion of Debentures                   |  |  |  |  |
| ix. GDRs/ADRs                                    |  |  |  |  |
| x. Others, specify<br><input type="text"/>       |  |  |  |  |
| <b>Decrease during the year</b>                  |  |  |  |  |
| i. Buy-back of shares                            |  |  |  |  |
| ii. Shares forfeited                             |  |  |  |  |
| iii. Reduction of share capital                  |  |  |  |  |
| iv. Others, specify<br><input type="text"/>      |  |  |  |  |
| <b>At the end of the year</b>                    |  |  |  |  |
| <b>Preference shares</b>                         |  |  |  |  |
| <b>At the beginning of the year</b>              |  |  |  |  |
| <b>Increase during the year</b>                  |  |  |  |  |
| i. Issues of shares                              |  |  |  |  |
| ii. Re-issue of forfeited shares                 |  |  |  |  |
| iii. Others, specify<br><input type="text"/>     |  |  |  |  |
| <b>Decrease during the year</b>                  |  |  |  |  |
| i. Redemption of shares                          |  |  |  |  |
| ii. Shares forfeited                             |  |  |  |  |
| iii. Reduction of share capital                  |  |  |  |  |
| iv. Others, specify<br><input type="text"/>      |  |  |  |  |
| <b>At the end of the year</b>                    |  |  |  |  |

- (ii) Details of shares/Debentures Transfers since closure date of last financial year (or in the case of the first return at any time since the incorporation of the company)\* **(not applicable for OPC)**

Nil

[Details being provided in a CD/Digital Media]  Yes  No  Not applicable

Separate sheet attached for details of transfers  Yes  No

Note: In case list of transfer exceeds 10, option for submission as a separate sheet attachment or submission in a CD/Digital Media may be shown.

|                      |
|----------------------|
| Date of Previous AGM |
|----------------------|



|  |                        |  |                           |
|--|------------------------|--|---------------------------|
| Date of Registration of Transfer                                     |                        |  |                           |
| Type of Transfer   |                        | 1 - Equity, 2- Preference Shares,3 - Debentures, 4 - Stock |                           |
| Number of Shares/ Debentures/<br>Transferred<br><small>Units</small> |                        | Amount per (in<br>Rs.) <small>Share/debenture/unit</small> |                           |
| Ledger Folio of Transferor   |                        |  |                           |
| Transferor's Name  |                        |  |                           |
|  | <small>Surname</small> | <small>Middle Name</small>                                 | <small>First Name</small> |
| Ledger Folio of Transferee   |                        |  |                           |
| Transferee's Name  |                        |  |                           |
|  | <small>Surname</small> | <small>Middle Name</small>                                 | <small>First Name</small> |

|  |                        |  |                           |
|--|------------------------|--|---------------------------|
| Date of Registration of Transfer                                     |                        |  |                           |
| Type of Transfer   |                        | 1 - Equity, 2- Preference Shares,3 - Debentures, 4 - Stock |                           |
| Number of Shares/ Debentures/<br>Transferred<br><small>Units</small> |                        | Amount per (in<br>Rs.) <small>Share/debenture/unit</small> |                           |
| Ledger Folio of Transferor   |                        |  |                           |
| Transferor's Name  |                        |  |                           |
|  | <small>Surname</small> | <small>Middle Name</small>                                 | <small>First Name</small> |
| Ledger Folio of Transferee   |                        |  |                           |
| Transferee's Name  |                        |  |                           |
|  | <small>Surname</small> | <small>Middle Name</small>                                 | <small>First Name</small> |

(iii) \*Debentures (Outstanding as at the end of financial year)

| Particulars                   | Number of units | Nominal value per unit | Total value |
|-------------------------------|-----------------|------------------------|-------------|
| Non-convertible debentures    |                 |                        |             |
| Partly convertible debentures |                 |                        |             |
| Fully convertible debentures  |                 |                        |             |
| <b>Total</b>                  |                 |                        |             |

**Details of debentures**

| Class of Debentures           | Outstanding as at the beginning of the year | Increase during the year | Decrease during the year | Outstanding as at the end of the year |
|-------------------------------|---|--------------------------|--------------------------|---------------------------------------|
| Non-convertible debentures    |   |                          |                          |                                       |
| Partly convertible debentures |   |                          |                          |                                       |
| Fully convertible debentures  |   |                          |                          |                                       |

(iv) Securities (other than shares and debentures) (not applicable for OPC)

| Type of Securities | Number of Securities | Nominal Value of each Unit | Total Nominal Value | Paid up Value of each Unit | Total Paid up Value |
|--------------------|----------------------|----------------------------|---------------------|----------------------------|---------------------|
|                    |                      |                            |                     |                            |                     |
|                    |                      |                            |                     |                            |                     |
| <b>Total</b>       |                      |                            |                     |                            |                     |

**V. \*Turnover and net worth of the company (as defined in the Companies Act, 2013)**

(i) Turnover

(ii) Net worth of the Company

**VI. \*SHARE HOLDING PATTERN - Promoters (not applicable for OPC)**

| S. No. | Category | Equity           |            | Preference       |            |
|--------|----------|------------------|------------|------------------|------------|
|        |          | Number of shares | Percentage | Number of shares | Percentage |
|        |          |                  |            |                  |            |

|     |   |  |  |  |  |
|-----|---|--|--|--|--|
| 1.  | Individual/Hindu Undivided Family       |  |  |  |  |
|     | (i) Indian                              |  |  |  |  |
|     | (ii) Non-resident Indian (NRI)          |  |  |  |  |
|     | (iii) Foreign national (other than NRI) |  |  |  |  |
| 2.  | Government                              |  |  |  |  |
|     | (i) Central Government                  |  |  |  |  |
|     | (ii) State Government                   |  |  |  |  |
|     | (iii) Government companies              |  |  |  |  |
| 3.  | Insurance companies                     |  |  |  |  |
| 4.  | Banks                                   |  |  |  |  |
| 5.  | Financial institutions                  |  |  |  |  |
| 6.  | Foreign institutional investors         |  |  |  |  |
| 7.  | Mutual funds                            |  |  |  |  |
| 8.  | Venture capital                         |  |  |  |  |
| 9.  | Body corporate (not mentioned above)    |  |  |  |  |
| 10. | Others <input type="text"/>             |  |  |  |  |
|     | <b>Total</b>                            |  |  |  |  |

Total number of shareholders (promoters)

**(b) \*SHARE HOLDING PATTERN – Public/Other than promoters**

| S. No. | Category                                | Equity           |            | Preference       |            |
|--------|---|------------------|------------|------------------|------------|
|        |   | Number of shares | Percentage | Number of shares | Percentage |
| 1.     | Individual/Hindu Undivided Family       |                  |            |                  |            |
|        | (i) Indian                              |                  |            |                  |            |
|        | (ii) Non-resident Indian (NRI)          |                  |            |                  |            |
|        | (iii) Foreign national (other than NRI) |                  |            |                  |            |
| 2.     | Government                              |                  |            |                  |            |
|        | (i) Central Government                  |                  |            |                  |            |
|        | (ii) State Government                   |                  |            |                  |            |
|        | (iii) Government companies              |                  |            |                  |            |
| 3.     | Insurance companies                     |                  |            |                  |            |
| 4.     | Banks                                   |                  |            |                  |            |
| 5.     | Financial institutions                  |                  |            |                  |            |
| 6.     | Foreign institutional investors         |                  |            |                  |            |

|     |   |  |  |  |  |
|-----|---|--|--|--|--|
| 7.  | Mutual funds                            |  |  |  |  |
| 8.  | Venture capital                         |  |  |  |  |
| 9.  | Body corporate<br>(not mentioned above) |  |  |  |  |
| 10. | Others <input type="text"/>             |  |  |  |  |
|     | <b>Total</b>                            |  |  |  |  |

**Total number of shareholders (other than promoters)**

**Total number of shareholders (Promoters + Public/Other than promoters)**

**VII. \*NUMBER OF PROMOTERS, MEMBERS, DEBENTURE HOLDERS**

| Details                        | At the beginning of the year | At the end of the year |
|--------------------------------|------------------------------|------------------------|
| Promoters                      |                              |                        |
| Members (other than promoters) |                              |                        |
| Debenture holders              |                              |                        |

**VIII. \*MEETINGS OF MEMBERS/CLASS OF MEMBERS/BOARD/COMMITTEES OF THE BOARD OF DIRECTORS**

**A. MEMBERS/CLASS /REQUISITIONED/CLB/NCLT/COURT CONVENED MEETINGS (not applicable for OPC)**

Number of meetings held

| Type of meeting | Date of meeting | Total Number of Members entitled to attend meeting | Attendance                 |                         |
|-----------------|-----------------|--|----------------------------|-------------------------|
|                 |                 |  | Number of members attended | % of total shareholding |
|                 |                 |  |                            |                         |
|                 |                 |  |                            |                         |

**B. BOARD MEETINGS (not applicable for OPC)**

\*Number of meetings held

| S. No. | Date of meeting | Total Number of directors as on the date of meeting | Attendance                   |                 |
|--------|-----------------|---|------------------------------|-----------------|
|        |                 |   | Number of directors attended | % of attendance |
| 1      |                 |   |                              |                 |
| 2      |                 |   |                              |                 |

**C. \*ATTENDANCE OF DIRECTORS (not applicable for OPC)**

| S. No. | Name of the Director | Board Meetings   |                             |                 | Committee Meetings                                       |                             |                 | Whether attended AGM held on <input type="text"/> (Y/N/NA) |
|--------|----------------------|--|-----------------------------|-----------------|--|-----------------------------|-----------------|--|
|        |                      | Number of Meetings which director was entitled to attend | Number of Meetings attended | % of attendance | Number of Meetings which director was entitled to attend | Number of Meetings attended | % of attendance |  |
| 1      |                      |  |                             |                 |  |                             |                 |  |

**IX. REMUNERATION OF DIRECTORS**

Nil

A. Number of Managing Director, Whole-time Directors and/or Manager whose remuneration details to be entered

| S. No. | Name         | Designation | Gross salary | Commission | Stock Option/Sweat equity | Others | Total Amount |
|--------|--------------|-------------|--------------|------------|---------------------------|--------|--------------|
| 1.     |              |             |              |            |                           |        |              |
|        | <b>Total</b> |             |              |            |                           |        |              |

B. Number of other directors whose remuneration details to be entered

| S. No. | Name | Designation | Gross salary | Commission | Stock Option/Sweat equity | Others | Total Amount |
|--------|------|-------------|--------------|------------|---------------------------|--------|--------------|
| 1.     |      |             |              |            |                           |        |              |

|  |       |  |  |  |  |  |  |
|--|-------|--|--|--|--|--|--|
|  | Total |  |  |  |  |  |  |
|--|-------|--|--|--|--|--|--|

**IX. MATTERS RELATED TO CERTIFICATION OF COMPLIANCES AND DISCLOSURES**

A. \*Whether the company has made compliances and disclosures in respect of applicable provisions of the Companies Act, 2013 during the year     Yes     No

B. If No, give the reasons/observations

|  |
|--|
|  |
|--|

**X. PENALTY AND PUNISHMENT – DETAILS THEREOF**

(A) DETAILS OF PENALTIES / PUNISHMENT IMPOSED ON COMPANY/DIRECTORS /OFFICERS

Nil   

| Name of the company/<br>directors/ officers | Name of the court/<br>concerned<br>Authority | Date of<br>Order | Name of the Act<br>and section under<br>which penalised /<br>punished | Details of<br>penalty/<br>punishment | Details of appeal (if<br>any) including present<br>status |
|---|--|------------------|---|--------------------------------------|---|
|   |  |                  |   |                                      |   |
|   |  |                  |   |                                      |   |

(B) DETAILS OF COMPOUNDING OF OFFENCES     Nil   

| Name of the company/<br>directors/ officers | Name of the court/<br>concerned<br>Authority | Date of<br>Order | Name of the Act<br>and section under<br>which offence<br>committed | Particulars of<br>offence | Amount of<br>compounding (in<br>rupees) |
|---|--|------------------|--|---------------------------|---|
|   |  |                  |  |                           |   |
|   |  |                  |  |                           |   |

**I/We certify that:**

(a) The return states the facts, as they stood on the date of the closure of the financial year aforesaid correctly and adequately.

(b) Unless otherwise expressly stated to the contrary elsewhere in this return, the Company has complied with applicable provisions of the Act during the financial year.

(c) The company has not, since the date of the closure of the last financial year with reference to which the last return was submitted or in the case of a first return since the date of incorporation of the company, issued any invitation to the public to subscribe for any securities of the company.

(d) Where the annual return discloses the fact that the number of members, (except in case of one person company), of the company exceeds two hundred, the excess consists wholly of persons who under second proviso to clause (ii) of sub-section (68) of section 2 of the Act are not to be included in reckoning the number of two hundred.

#### Declaration

I am authorised by the Board of Directors of the company vide resolution no.  dated  (DD/MM/YYYY) to sign this form and declare that all the requirements of the Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I further declare that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the company.
2. All the required attachments have been completely and legibly attached to this form.

**Note: Attention is also drawn to the provisions of section 447, sections 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively.**

#### To be digitally signed by

Director

DSC

DIN of the director

#### Attachments

1. list of share holders, debenture holders;
2. Approval letter for extension of AGM;
3. List of Directors;
4. Optional Attachment(s), if any.

#### List of attachments

Attach

Attach

Attach

Attach

Remove Attachment


Modify

Check Form

Prescrutiny

Submit

**This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the company**

  
05/3/2021  
K.V.R.Murty, Joint Secretary.

Note: The principal notification was published in the Gazette of India, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 260(E) dated 31<sup>st</sup> March, 2014 and subsequently amended *vide* the following notifications:-

| Serial Number | Notification Number | Notification Date |
|---------------|---------------------|-------------------|
| 1.            | G.S.R. 415 (E)      | 23.06.2014        |
| 2.            | G.S.R. 537 (E)      | 24.07.2014        |
| 3.            | G.S.R. 669 (E)      | 28.08.2015        |
| 4.            | G.S.R. 737 (E)      | 24.09.2015        |
| 5.            | G.S.R.862 (E)       | 16.11.2015        |
| 6.            | G.S.R.908 (E)       | 23.09.2016        |
| 7.            | G.S.R.175 (E)       | 16.02.2018        |
| 8.            | G.S.R. 560 (E)      | 13.06.2018        |
| 8.            | G.S.R. 538 (E)      | 28.08.2020        |

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# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-06042022-234911  
CG-DL-E-06042022-234911

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)  
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 267]  
No. 267]

नई दिल्ली, बुधवार, अप्रैल 6, 2022/चैत्र 16, 1944  
NEW DELHI, WEDNESDAY, APRIL 6, 2022/CHAITRA 16, 1944

कारपोरेट कार्य मंत्रालय

अधिसूचना

नई दिल्ली, 6 अप्रैल, 2022

**सा.का.नि. 279(अ).**—केंद्रीय सरकार, कंपनी अधिनियम, 2013 (2013 का 18) की धारा 469 की उप-धाराओं (1) और (2) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, कंपनी (प्रबंधन और प्रशासन) नियम, 2014 में आगे और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

- संक्षिप्त शीर्षक तथा प्रारंभ.- (1) इन नियमों का संक्षिप्त नाम कंपनी (प्रबंधन और प्रशासन) संशोधन नियम, 2022 है।  
(2) ये राजपत्र में इनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- कंपनी (प्रबंधन और प्रशासन) नियम, 2014 में, नियम 14 में, उप-नियम (2) के पश्चात्, निम्नलिखित उप-नियम अंतःस्थापित किया जाएगा, अर्थात्:-

“(3) उप-नियम (1) तथा (2) में सन्निहित किसी बात के होते हुए भी, किसी कंपनी के सदस्यों के संबंध में रजिस्टर या अनुक्रमणिका या विवरणी के निम्नलिखित विवरण धारा 94 की उप-धारा (2) के तहत किसी निरीक्षण अथवा धारा 94 की उप-धारा (3) के तहत उद्धरणों या प्रतियों को लेने के लिए उपलब्ध नहीं कराए जायेंगे, अर्थात्:-

- पता/पंजीकृत पता (किसी कारपोरेट निकाय के मामले में);
- ई-मेल आईडी;

iii. विशिष्ट पहचान संख्या;

iv. पैर नंबर;”

[फा. सं. 01/34/2013-सीएल-V-(भाग-II)]

के.वी.आर. मूर्ति, संयुक्त सचिव

**टिप्पण:** मूल अधिसूचना तारीख 31 मार्च, 2014 की संख्या सा.का.नि.260(अ) के तहत भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उपखंड (i) में प्रकाशित की गई थी तथा तदनुपरांत, निम्नलिखित अधिसूचनाओं के तहत संशोधित की गई:-

| क्र.सं.<br>(1) | अधिसूचना संख्या<br>(2) | अधिसूचना की तारीख<br>(3) |
|----------------|------------------------|--------------------------|
| 1.             | सा.का.नि.415(अ)        | 23.06.2014               |
| 2.             | सा.का.नि.537(अ)        | 24.07.2014               |
| 3.             | सा.का.नि.669(अ)        | 28.08.2015               |
| 4.             | सा.का.नि.737(अ)        | 24.09.2015               |
| 5.             | सा.का.नि.862(अ)        | 16.11.2015               |
| 6.             | सा.का.नि.908(अ)        | 23.09.2016               |
| 7.             | सा.का.नि.175(अ)        | 16.02.2018               |
| 8.             | सा.का.नि.560(अ)        | 13.06.2018               |
| 9.             | सा.का.नि.538(अ)        | 28.08.2020               |
| 10.            | सा.का.नि.159(अ)        | 05.03.2021               |

## MINISTRY OF CORPORATE AFFAIRS

### NOTIFICATION

New Delhi, the 6th April, 2022

**G.S.R. 279(E).**—In exercise of the powers conferred by sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Management and Administration) Rules, 2014, namely:-

1. Short title and commencement. - (1) These rules may be called the Companies (Management and Administration) Amendment Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Companies (Management and Administration) Rules, 2014, in rule 14, after sub-rule (2), the following sub-rule shall be inserted, namely:-

“(3) Notwithstanding anything contained in sub-rules (1) and (2), the following particulars of the register or index or return in respect of the members of a company shall not be made available for any inspection under sub-section (2) or for taking extracts or copies under sub-section (3) of section 94, namely:-

- i. address or registered address (in case of a body corporate);
- ii. e-mail ID;
- iii. Unique Identification Number;
- iv. PAN Number.”.

[F. No. 01/34/2013 CL-V (Pt-II)]

K. V. R. MURTY, Jt. Secy.

**Note :** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 260(E) dated 31st March, 2014 and subsequently amended *vide* the following notifications :-

| Serial Number<br>(1) | Notification Number<br>(2) | Notification Date<br>(3) |
|----------------------|----------------------------|--------------------------|
| 1.                   | G.S.R. 415 (E)             | 23.06.2014               |
| 2.                   | G.S.R. 537 (E)             | 24.07.2014               |
| 3.                   | G.S.R. 669 (E)             | 28.08.2015               |
| 4.                   | G.S.R. 737 (E)             | 24.09.2015               |
| 5.                   | G.S.R.862 (E)              | 16.11.2015               |
| 6.                   | G.S.R.908 (E)              | 23.09.2016               |
| 7.                   | G.S.R.175 (E)              | 16.02.2018               |
| 8.                   | G.S.R. 560 (E)             | 13.06.2018               |
| 9.                   | G.S.R. 538 (E)             | 28.08.2020               |
| 10.                  | G.S.R. 159 (E)             | 05.03.2021               |